BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

INDEX

IN

Action Taken Report on behalf of Uttarakhand Pollution Control Board

In the matter of

Original Application no. 453 of 2023

Raghubir Singh Garia

v.

State of Uttarakhand and Ors.

Sl. No.	Particulars	Pg. No.
1.	Index	1
2.	Action Taken Report	2-3
3.	Copy of the letter dated 24.03.2025 **Annexure no. 1**	4
4.	Copy of the letter dated 16.06.2025 **Annexure no. 2**	5
5.	Copy of the letter dated 26.09.2025 along with the report **Annexure no. 3.**	6-49

Dated: 4th October, 2025

MUKESH VERMA

(Counsel for Respondent No. 10, UKPCB)

Chamber No. 50, Old Block,
Supreme Court of India, New Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

Action Taken Report on behalf of Uttarakhand Pollution Control Board

In the matter of

Original Application no. 453 of 2023

Raghubir Singh Garia

v.

State of Uttarakhand and Ors.

1. That the above-mentioned matter was listed for hearing on 22.04.2025 wherein the Hon'ble National Green Tribunal was pleased to issue the following directions: -

   "…..

   32. A Compliance report shall also be submitted by 30.09.2025 before Registrar General of this Tribunal by UKPCB and District Magistrate, Bageshwar. If find any further order is required, Registrar General of this Tribunal shall get the matter placed before the concerned Bench.

   ….."

2. That in compliance with the aforementioned order, the instant action taken report is being filed.
3. That it is humbly submitted that earlier, the Member Secretary, Uttarakhand Pollution Control Board, vide letter dated 24.03.2025, directed the District Magistrate, Bageshwar, Uttarakhand, to recover an

amount of Rs. 10,08,000/- from the project proponent and deposit the same in the bank account of UKPCB. In this connection, a copy of the letter dated 24.03.2025 is being filed and marked as **Annexure no. 1.**

4. That the Member Secretary, Uttarakhand Pollution Control Board, vide letter dated 16.06.2025, informed the Director, State Environment Conservation & Climate Change Directorate, Dehradun, that Shri Anurag Negi, Regional Officer, UKPCB, Haldwani, has been nominated on behalf of the State Pollution Control Board as a member of the committee constituted to study the impact of mining operations on the Ecology and Environmental stability of the geotectonic zones in the areas in question. In this connection, a copy of the letter dated 16.06.2025 is being filed and marked as **Annexure no. 2.**
5. That consequently, the Regional Officer, UKPCB, Haldwani, vide letter dated 26.09.2025, submitted the report of the Joint Committee to the Member Secretary, UKPCB. As per the said report, soapstone mining remains suspended and in the said report, cancellation of the lease has been recommended. In this connection, a copy of the letter dated 26.09.2025 along with the report are collectively being filed and marked as **Annexure no. 3.**
6. That it is pertinent to mention that the Uttarakhand Pollution Control Board (UKPCB) is committed to ensure the compliance of the directions given by this Hon'ble Tribunal.
7. The above report is being submitted for the kind consideration of Hon'ble NGT.

(Dr. Parag Madhukar Dhakate)
Member Secretary
Uttarakhand Pollution Control Board

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून
E-mail : msukpcb@yahoo.com, दूरभाष: 0135-2607092

570

पत्रांक–यूकेपीसीबी / एच.ओ. / C&M-179/K-80/2025 1902 दिनांक 24.03.2025

वसूली प्रमाण पत्र

प्रेषक- सदस्य सचिव,
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,
46.बी. सिडकुल, आई.टी. पार्क, सहस्त्रधारा रोड, देहरादून।

सेवा में,
जिलाधिकारी / कलेक्टर,
जिला– बागेश्वर, उत्तराखण्ड।

विषयः वसूली प्रमाण पत्र निर्गत किये जाने विषयक।

महोदय,

1– उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड गौरा देवी पर्यावरण भवन, 46.बी. सिडकुल, आई.टी. पार्क, सहस्त्रधारा रोड, देहरादून द्वारा पर्यावरणीय क्षतिपूर्ति मामले में कुल रू0 1008000/- (शब्दों में) Ten Lakh Eight Thousand Only, M/s Ananad Singh Kalakoti Soapstone Mine, Vill-Papaun, Tehsil-& District- Bageshwar ईकाई / कारखाना द्वारा अद्यतन वसूली जमा न करने के फलस्वरूप बोर्ड द्वारा अपने आदेश सं0 यूकेपीसीबी / एच0ओ0 / सी0एण्ड0एम0–179/2024 / 25, दिनांक 24.08.2024 द्वारा उक्त धनराशि की वसूली के आदेश दिये गये है।

2– सम्बंधित ईकाई / कारखाना कम्पनी अधिनियम, 1956 यथासंशोधित 2013 के अंतर्गत निबंधित कम्पनी है जिसका पंजीकृत कार्यालय Vill-Papon Dofar, Tehsil-& District- Bageshwar .है। कम्पनी का विवरण निम्नलिखित है–

क्र0सं0	कम्पनी का नाम एवं पूर्ण पता	कम्पनी के प्रतिनिधि	दूरभाष नं0	ई–मेल
1	**M/s Ananad Singh Kalakoti Soapstone Mine, Vill-Papon, Dofar, Tehsil-& District-Bageshwar**	Mr. Anand Singh Kalakoti	-	-

3– अतः उपरोक्त के क्रम में कम्पनी द्वारा बोर्ड को भुगतान की जाने वाली राशि का विवरण निम्नानुसार है:–

क– कुल धनराशि रूपया रू0 1008000/- (शब्दों में) Ten Lakh Eight Thousand Only.

ख– बोर्ड द्वारा अधिरोपित अर्थदण्ड / अधिभार / ब्याज की धनराशि शून्य शब्दों में शून्य।

अतः उपरोक्तानुसार वर्णित धनराशि रूपया रू0 1008000/- शब्दों में Ten Lakh Eight Thousand Only,एवं अनुमन्य वसूली प्रभार व्यय सहित वसूल करते हुए वसूली प्रभार के अतिरिक्त शेष धनराशि उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड के खाता संख्या. 2726101009296 बैंक एवं पता– Canera Bank, Gujrada Mansingh, Rajeshwari Nagar, Dehradun, आईएफसी कोड CNRB0003963 में जमा कराते हुए यथास्थिति से इस बोर्ड को भी शीघ्र अवगत कराने की कृपा करें।

संलग्नकः आदेश जिसके अधीन वसूली की जानी है, की प्रति।

(डा0 पराग मधुकर धकाते)
सदस्य सचिव

प्रतिलिपिः– क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, हल्द्वानी को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित्।

सदस्य सचिव

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून
E-mail : ukpcblegalcell@gmail.com, दूरभाष : 0135-2607092

571

पत्रांक : यूकेपीसीबी/एच.ओ./सा0–183–713/2025/519 दिनांक 16.06.2025

सेवा में,

निदेशक
राज्य पर्यावरण संरक्षण एवं जलवायु परिवर्तन निदेशालय
गौरादेवी पर्यावरण भवन,
46–बी, आई.टी. पार्क, सहस्त्रधारा रोड़ देहरादून।

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित मूल आवेदन सं0 453/2023 रघुवीर सिंह गडिया बनाम उत्तराखण्ड राज्य एवं अन्य में पारित आदेश दिनांक 22.04.2025 के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक अपर सचिव, पर्यावरण संरक्षण एवं जलवायु परिवर्तन अनुभाग, उत्तराखण्ड शासन के पत्र सं0 303615/2025 दिनांक 04.06.2025 के अनुक्रम में प्रश्नगत क्षेत्र में खनन क्रियाकलापों हेतु भू–विवर्तनीक क्षेत्रों के पारिस्थितिकी एवं पर्यावरणीय स्थायित्व पर खनन संक्रियाओं से पड़ने वाले प्रादुर्भावों का अध्ययन करने हेतु गठित समिति में राज्य प्रदूषण नियंत्रण बोर्ड की ओर से श्री0 अनुराग नेगी, क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, हल्द्वानी, को नामित किया जाता है (मो0 नं0 9897074903 ई–मेल ro.haldwani@gmail.com)।

सूचनार्थ सादर प्रेषित।

भवदीय

(डा0 पराग मधुकर धकाते)
सदस्य सचिव

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. अपर सचिव, पर्यावरण संरक्षण एवं जलवायु परिवर्तन अनु0 उत्तराखण्ड शासन।
2. सदस्य सचिव, SEIAA उत्तराखण्ड।
3. निदेशक, GBPNIHE, कोसी कटारमल, अल्मोड़ा।
4. क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, हल्द्वानी को इस निर्देश के साथ की गठित समिति के सदस्यों से समन्वय स्थापित करते हुए उपरोक्त अध्ययन रिपोर्ट में बोर्ड की तरफ से प्रतिभाग करना सुनिश्चित करें।

सदस्य सचिव

572

Regional Office

Uttarakhand Pollution Control Board

Awas Vikas Colony, Haldwani, (Nainital)

UKPCB

Ph No.- 05946-225618, 221532 Web Site-www.ueppcb.uk.gov.in

Ref: UKPCB/ROH/ RC/25/1878 – 900 **Date-** 26/09/25

To,

The Member Secretary,
Uttarakhand Pollution control Board,
Gaura Devi Paryavaran Bhawan,
46-B, IT Park,Sahastradhara Road,
Dehradun.

Sub: -Regarding the order passed in original application No-453/2023 Raghuveer Singh Gadiya Vs State of Uttarakhand & Ors filed in Hon'ble NGT.

Respected Sir,

Please find that in compliance with the Board Head Office Letter No- UKPCB/HO/Gen-183-713/2025/901 dated 16.06.2025 on the above subject, the site in question has been inspected on 21.09.2025 by the committee constituted to the study impact of mining operation on the Ecological & Environmental stability of the Geo-Tectonic Zones in the area in question.

Therefore the report of the joint committee on the above matter along with its attachments is respectfully requested for further necessary action.

Sincerely

29/9/2025

(Anurag Negi)
Regional Officer

Copy to:

1. **Member Secretary, State Level Environmental Impact Assessment Authority, Dehradun for kind information, please.**
2. **District Magistrate Bageshwar for kind information, please.**
3. **Director, G.B. Pant National Himalayan Environment Institute, Koshi Katarmal Almora for kind information, please.**

Regional Officer

Field Survey Report

APPLICATION NO. 453/2023

(I.A. No.225/2024)

Joint inspection report of the committee constituted in compliance with the order dated 22.04.2021 passed in Original Application No. 453/2023 Raghuveer Singh Gadiya Vs State of Uttarakhand filed in Hon'ble National Green Tribunal, New Delhi.

Background:-

Hon'ble National Green Tribunal, New Delhi passed order on 22.04.2025 in case No.453/2023 Raghuveer Singh Gadiya Vs State of Uttarakhand & Ors. The effective portion of the order is as follows-

29 In the present case, such study may be conducted by a Joint Committee Comprising SEIAA, a representative of UKPCB, a nominee of G.B Pant National Institute of Himalayan Environment, Almora and any other expert which the above committee find appropirate to be included for the purpose of the above Stated study.

32. A compliance report shall also be submitted by 30.09.2025 before Registrar General of this Tribunal by UKPCB and District Magistrate, Bageshwar. If find any futher order is rquired, Registrar General of this Tribunal shall get the matter placed before the concerned Bench.

33. With the above directions, OA is disposed of.

34. Pending IA also stands disposed of accordingly.

35. Copy of this order be forwarded to SEIAA, Uttarakhand Director, G.B Pant National Institute of Himalayan Environment, District Magistrate, Bageshwar and UKPCB for information and compliance.

A Copy of the order passed by Hon'ble NGT is inclosed. (Annexure-01)

In accordance with the above, a field inspection of the area in question was conducted on 20.09.2025 by the members of the committee constituted by the Board Head Office Letter No. UKPCB/HO/Gen-183-713/2024/ 513 dated 16.06.2025. Attendance at the joint inspection as follows:- (Annexure-02)

1. Dr. Ashutosh Gautam, Member SEAC, Dehradun Uttarakhand.
2. Dr. Aseesh Pandey, Scientist-C G.B Pant National Institute of Himalayan Environment, Koshi Katarmal, Almora.
3. Harish Chandra Joshi, Asst. Scientific Officer, Uttarakhand Pollution Control Board Haldwani.

Members of the Constituted Committee Conducted a field inspection of the M/s Anand Singh Kalakoti Soapstone Mine in the village of Papon, Tehsil & Distt:-Bageshwar and the area. Based on the on-site inspection & available documents, the report is as follows:-

1. M/s Anand Singh Kalakoti Soapstone Mine is situated at the village of Papon, Tehsil & Distt:-Bageshwar & in favour of the lessee, mining lease of mineral soap stone was approved for a period of 20 years in total area of 2.81 acers i.e, 1.14 Hect. within the area of village of Papon, Tehsil & Distt:-Bageshwar by Industrial Department Section-1, Uttarakhand Govt. Office Memorandum No-2424/Ind.Dept/74-Kha/2001 dated 08.02.2002. The saide mining lease deed was registared in sub registar office Bageshwar on 22.02.2002, in view of the expiery of its time period on 21.02.2022, as per the provision of Uttarakhand Minor Mineral Policy-2015 (as amended form time to time) by Govt order No-2250/VII-A-1/2021-74 Kha/2001 of industrial development section-1, to Shri Anand Singh Kalakoti s/o Shri Diwan Singh Kalakoti, resident of Village-Dofar, Tehsil & Distt:-Bageshwar.further District Mining Officer Bageshwar has been sent report to the District Megistrate Bageshwar for cancellation of the said mine by giving instruction regarding closure of the pit in a scientific manner as per mining clouser plan. (Annexure-03)

2. State level Environment Impact Assessment Authority, Uttarakhand, Indra Nagar Colony Seema Dwar Road Dehradun (Constitued by Ministry of Environment Forest and Climate Change, Govt of India, New Delhi) has been grant Environment Clearance by Letter No-E.C No.-74-01(37)/2018 dated06.12.2019 in favour of Mr. Anand Singh Kalakoti S/o Diwan Singh Kalkoti resident of Village-Dofar, Tehsil & Distt:-Bageshwar for 5105 to 7184 Tonnes per year.Now which is suspended. (Annexure-04)

3. The approval of mining plan & prograssive mine closure plan in relation to mineral production has been approved by the office memoramdum No.3489/Mu.kha./Mining/65/Soapstone/ Bageshwar/Bhu.Kha.Ni.ikai/2010-2011 dated 08.12.2022 og Geology & Mining unit,Directorate of Industries, Uttarakhand, Bholapani, Post-Badani, Dehradun,Subjected to various Condition/restrictions.(Annexure-05)

4. In view of environmental pollution, Head Office, Uttarakhand Pollution Control Board Letter No. Dated 22.05.2023 conditional Consent to Operate(CTO) has been issued up to 31.03.2024 to M/s Anand singh Kalakoti S/O Diwan Singh Kalakoti resident of Village-Dofar, Tehsil & Distt:-Bageshwar. Futher as per Letter No UKPCB/HO/C&M-179/2024/2025 dated 24.08.2024 Board Head Office,Dehradun directions have been issued to stop the mining work in above mentioned soapstone mining area till further order by the imposing environmental compensation of Rs. 10,08000/-(Rupees Ten Lakh Eight Thousand Only) (Annexure-6)

Assesment of the impact of the mining operation on environmental/ecology sustainability/ in the area-

The mining site is located in the Papon village of Bageshwar district . The area is nestled between agricultural lands on two sides and an Oak-Pine mixed forest on the lower side, connecting to the downstream water channel of Saryu River, and on the upper side, it is demarked by a motorable road adjoining the upper pine forest. The mining sites lack proper boundary demarcation, and a retaining wall on the down slope was also absent. Overall, the area seems biodiversity-rich, but the mining activity has led to the introduction/spread of invasive species in and around the site. The whole area, including the mining pit, overburden and connecting road, was observed to be largely invaded by the invasive species. As per the locals, the mining activities have been closed at the sites since 2023. The impact assessment of the mining site was not possible due to the data gap, as the comparison of pre-site establishment data and post mining assessment may have provided some evidence. However, a few observations are listed below.

- The mining area is under a secondary succession process, and most of the area has been covered by sparse vegetation, mostly herbaceous and shrub species, and no recruitment of tree seedlings and saplings was observed.

- Along the site, common tree species were *Quercus leucotrichophora*, *Pinusroxburghii*, *Toonacillata*, *Rhododendron arboretum*, *Myrica esculenta*, *Debregea siaedulis* etc; likewise, *Ageratina adenophora* was among the dominant shrub species,followedby *Rumex hastatus*, *Rubus ellipticus*,etc;and *Cynoglossum* sp.,*Poa* sp, *Artemisia* sp.,*Rubiacordifolia* were the common herbs. In the surrounding agricultural land,finger millet, soybeans, bananas, and cucurbit species were observed asmajor crops.

- The native biodiversity seems impacted by the mining site, and phytodiversity was largely invaded by invasive species such as *Ageratina adenophora*(commonly known as Crofton weed), *Parthenium hysterophorus* (commonly known as famine weed), *Xanthium strumarium* (commonly known as common

Cocklebur and Chota dhatura), *Rumex hastatus*, etc. and can pose a threat to native biodiversity and nearby agricultural land by over competing them.

- During site visit it was observed that mine pit is still open and rain water gets accumulated. The accumulated rain water is overflowing to nearby drainage system through slopes, which is ultimately going to Saryu River. The water is carrying mud and other materials to the drainage system. This may affect the downstream soil erosion and may affect the downstream aquatic ecosystem, especially the spawning of endangered *Tor putitora* (commonly known as Golden mahseer or Himalayan mahseer).

- Slopes surrounding the mine pit also getting destabilized due to rain and may result in the land slide.

- Overburden stocked in the nearby land may also slip down to the lower part of the hilly terrain due to heavy rain fall. This may affect the nearby trees and may block the drainage system.

- The effects of mining activity on the surrounding environment from the visited mine may not be envisaged as mining activity is suspended. It is proposed that the study on the effects of mining activity on the surrounding environment may be carried out when mining operation will be started.

- It is proposed that the mine pit shall be closed with the stored overburden to avoid the incidence of land slide, water accumulation in pit and surrounding environment. Retaining wall shall also be made on the lower part of mine site before closing the mine pit to avoid the slippage of overburden.

Precautionary measures:

1. Effective management of invasive species is required.
2. Construction of a retention wall may help in stabilizing the area.
3. Filling up the mining pit is required to avoid waterlogging and future landslide/subsidence probabilities.
4. Land restoration through the planting of multipurpose tree species can be promoted, and/or the area can be converted into an agricultural field by shaping the area into fields.
5. Land stabilizing plant species,such as vetiver grass and bamboo species, can be planted in the landslide-prone areas.
6. Regular monitoring of biodiversity change is required, such asthe impact of mining dust on plant photosynthetic activity and regeneration capacity etc.

Conclusion:-

Mining has provided a livelihood option to the locals residing in the far fringe areas of the border district; the closure has impacted their livelihood to some extent. As per the residents adjacent to the mining area, the mining closure is causing a delay in getting the proposed compensation (house)from the mine owner. Thus, there is a need to create a win-win situation, ensuring sustainable and wise use of resources, and protecting native biodiversity and the environment. Soapstone mining has not been carried out in the area since the year-2023 & the permission/Consent issued to the mining unit in question is currently suspended. It has been recommended to cancel the mining lease. Further the Industrial Dept Section-1 of the Govt. of Uttarakhand Letter No. 2199/VIII-A-I/2025-09 dated 27.08.2025 guideline has been laid down including District Bageshwar for studying the impact of mine lease based on In-Situ to rocks on ecological stability of Geo Tectonic Zone, Seismic Stability Micro

Earthquake Monitoring, Monitoring of ground deformation caused by mining activity of slope subsidence and slope stability analysis. As per above the joint report submitted for necassary action please.(Annexure-07)

Site Photographs Attached as enclosure (Annexure-08)

Asst. Scientific Officer
UKPCB Haldwani

Scientist-C
NIHE Koshi Katarmal,Almora.

Member SEAC
Dehradun Uttarakhand

संलग्नक-(1)

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

ORIGINAL APPLICATION NO. 453/2023
(I.A. No.225/2024)

IN THE MATTER OF:

RAGHUBIR SINGH GARIA
Village and Post Office- Papon
State of Uttarakhand-263634

...Applicant

Verses

1. **STATE OF UTTARAKHAND**
Through Chief Secretary
Government of Uttarakhand

2. **DIRECTOR, GEOLOGY & MINING,**
GOVERNMENT OF UTTARAKHAND
Bhopalpani (Kadaikhala)
Raipur-Thano, Airport Motor Road,
P.O. Dhanyari,
District-Dehradun,
Uttarakhand-248008

3. **DISTRICT MAGISTRATE, BAGESHWAR**
Collectorate Bageshwar,
State of Uttarakhand-263642

4. **UTTARAKHAND STATE POLLUTION CONTROL BOARD**
Through its Member Secretary
Gaura Devi Bhawan,
46 B IT Park Sahastradhara,
Dehradun, State of Uttarakhand-248001

5. **MR. ANAND SINGH**
Kalakoti S/o Diwan Singh Kalakoti
Resident of Village & Post Office Dofar

COUNSELS FOR APPLICANT:

None

COUNSELS FOR RESPONDENT(S):

Mr. Deepak Bora and Mr. Sai Darshan Patra, Advocates for State of Uttarakhand
Mr. Mukesh Verma and Ms. Vatsala Tripathi, Advocates for UKPCB (through VC)
Mr. Shashwat Panda, Advocate for respondent no. 5

CORAM:

HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

RESERVED ON: SEPTEMBER 10, 2024
PRONOUNCED ON: APRIL 22, 2025

JUDGMENT

BY HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER

1. This Tribunal registered the present Original Application (hereinafter referred to as **'OA'**) under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as **'NGT Act, 2010'**) in exercise of *suo-moto* jurisdiction in view of law laid down by Supreme Court in ***Municipal Corporation of Greater Mumbai vs. Ankita Sinha, (2022) 13 SCC 401*** on the basis of a letter petition dated 23.04.2023 sent by Raghubir Singh Garia, resident of village and post-Papon, District- Bageshwar, State of Uttarakhand.

2. Complainant has said that illegal mining of soap stone is going on in his village for several months causing damage to environment and leading to depletion of natural resources but no action has been taken by the concerned authorities. Once fertile land is turned into barren land.

"112. In these facts and circumstances, we direct UKSPCB, SEIAA UK, Principal Secretary, Forest, Environment and Climate Change, Uttarakhand, Dehradun and Principal Secretary, Mining to ensure that no mining activities shall be allowed in such area which comes within geo-tectonic zones like Himalayan Mountain System, Indo-Gangetic Plains, and Peninsular Plateau unless a proper study on ecological and environmental sustainability in such area is conducted by an experts committee comprising of seismology experts from reputed and recognised institutions and in the light of their observations and recommendation, appropriate decision is taken by SEIAA UK.

113. In respect to the existing mining continuing in the State of Uttarakhand in areas which falls in geo-tectonic zones, all such mining activities shall be reviewed/revisited within next 04 months by getting study as directed above conducted through experts committee and thereafter only, the mining activities, if permitted, with or without precautionary conditions, shall be allowed. This exercise shall be completed by 15.03.2025 and all existing mining activities shall be revisited by the concerned mining authorities accordingly.

114. The study of geo-tectonic zones by seismology experts before allowing any mining activities shall be a condition applied PAN India and for this purpose, we direct communication of this order to MoEF&CC, all Chief Secretaries of different States and Union Territories as also SEIAAs of all the concerned States/Union Territories."

28. In view of the above, in the present case also, we direct District Magistrate, Bageshwar to ensure that no mining activities are carried out unless the seismic study in geo-tectonic sensitive area like the one with which we are concerned in the present case is conducted by an Experts' Committee which must include Seismological experts from reputed and recognised institutions.

29. In the present case, such study may be conducted by a Joint Committee comprising SEIAA, a representative of UKPCB, a nominee of

30. No mining activity shall be allowed to be carried out in the area in question unless a probability and feasibility clearance is given by the expert committee, as constituted as above.

31. The above Committee shall submit its report within three months and District Magistrate, Bageshwar thereafter shall proceed accordingly.

32. A Compliance report shall also be submitted by 30.09.2025 before Registrar General of this Tribunal by UKPCB and District Magistrate, Bageshwar. If find any further order is required, Registrar General of this Tribunal shall get the matter placed before the concerned Bench.

33. With the above directions, OA is disposed of.

34. Pending IA also stands disposed of accordingly.

35. Copy of this order be forwarded to SEIAA, Uttarakhand; Director, G.B. Pant National Institute of Himalayan Environment; District Magistrate, Bageshwar and UKPCB for information and compliance.

SUDHIR AGARWAL,
JUDICIAL MEMBER

DR. AFROZ AHMAD,
EXPERT MEMBER

April 22, 2025
Original Application No.453/2023 15
R

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून
E-mail : ukpcblegalcell@gmail.com, दूरभाष : 0135-2607092

पत्रांक : यूकेपीसीबी/एच.ओ./सा0–183–713/2025/519 दिनांक 16.06.2025

सेवा में,

निदेशक
राज्य पर्यावरण संरक्षण एवं जलवायु परिवर्तन निदेशालय
गौरादेवी पर्यावरण भवन,
46–बी, आई.टी. पार्क, सहस्त्रधारा रोड़ देहरादून।

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित मूल आवेदन सं0 453/2023 रघुवीर सिंह गडिया बनाम उत्तराखण्ड राज्य एवं अन्य में पारित आदेश दिनांक 22.04.2025 के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक अपर सचिव, पर्यावरण संरक्षण एवं जलवायु परिवर्तन अनुभाग, उत्तराखण्ड शासन के पत्र सं0 303615/2025 दिनांक 04.06.2025 के अनुक्रम में प्रश्नगत क्षेत्र में खनन क्रियाकलापों हेतु भू–विवर्तनीक क्षेत्रों के पारिस्थितिकी एवं पर्यावरणीय स्थायित्व पर खनन संक्रियाओं से पड़ने वाले प्रादुर्भावों का अध्ययन करने हेतु गठित समिति में राज्य प्रदूषण नियंत्रण बोर्ड की ओर से श्री0 अनुराग नेगी, क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, हल्द्वानी, को नामित किया जाता है (मो0 नं0 9897074903 ई–मेल ro.haldwani@gmail.com)।

सूचनार्थ सादर प्रेषित।

भवदीय

(डा0 पराग मधुकर धकाते)
सदस्य सचिव

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. अपर सचिव, पर्यावरण संरक्षण एवं जलवायु परिवर्तन अनु0 उत्तराखण्ड शासन।
2. सदस्य सचिव, SEIAA उत्तराखण्ड।
3. निदेशक, GBPNIHE, कोसी कटारमल, अल्मोड़ा।
4. क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, हल्द्वानी को इस निर्देश के साथ की गठित समिति के सदस्यों से समन्वय स्थापित करते हुए उपरोक्त अध्ययन रिपोर्ट में बोर्ड की तरफ से प्रतिभाग करना सुनिश्चित करें।

सदस्य सचिव

बोर्ड मुख्यालय के पत्रांक एडेपीसीबी/एच.सी./सा०-103-713/2025/539 दिनांक 16.06.2025 के अनुपालन में दिनांक 20/09/2025 को मैं० आनन्द सिंह गालानियी (सोप स्टोन माइन) का निरीक्षण किया गया। जिसकी उपस्थिति निम्नवत थी-

क्रम०	नाम	पता	हस्ताक्षर
1.	Dr Ashutosh Gautam	SEAC member Dehradun	
2.	Dr. Adesh Pandey	NIHE, Almora	
3.	Harish Chandra Joshi	UKPCB HLD	20.9.2025

सलग्नक (3)

औद्योगिक विकास अनुभाग–1
संख्याः /VII-A-1/ 2021–74ख/2001
देहरादूनः दिनांक 03 जनवरी, 2022

– कार्यालय ज्ञाप –

औद्योगिक विकास शाखा–1, उत्तराखण्ड शासन के शासनादेश संख्या–2424/औ0वि0/74ख/2001, दिनांक 08.07.2002 द्वारा श्री आनन्द सिंह कालाकोटी, पुत्र श्री दिवान सिंह कालाकोटी, निवासी ग्राम व पो0ओ0 दोफाड़ तहसील व जनपद बागेश्वर के पक्ष में जनपद व तहसील बागेश्वर के ग्राम पपों में 2.81 एकड़ अर्थात 1.14है0 क्षेत्रफल 20 वर्ष की अवधि हेतु खनन पट्टा स्वीकृत किया गया है, जिसका पंजीकरण पट्टाधारक द्वारा उपनिबन्धक कार्यालय बागेश्वर में दिनांक 22–02–2002 को किया गया है। उक्त स्वीकृत खनन पट्टे की अवधि मूल पट्टा विलेख के पंजीकरण तिथि से दिनांक 21.02.2022 को पूर्ण हो रही है।

2– निदेशक, भूतत्व एवं खनिकर्म इकाई, उत्तराखण्ड, देहरादून के पत्र संख्या–3726/खनन/65/बागे0/भू0खनि0ई0/2010–11, दिनांक 15.12.2021 द्वारा उपलब्ध कराये गये प्रस्ताव के क्रम में श्री आनन्द सिंह कालाकोटी, पुत्र श्री दिवान सिंह कालाकोटी, निवासी ग्राम व पो0ओ0 दोफाड़ तहसील व जनपद बागेश्वर के पक्ष में जनपद बागेश्वर के पक्ष में जनपद व तहसील बागेश्वर के ग्राम पपों में 2.81 एकड़ अर्थात 1.14है0 क्षेत्रफल में 20 वर्ष की अवधि हेतु स्वीकृत खनिज सोपस्टोन के खनन पट्टा को गौण खनिज नीति, 2015 के प्रावधानानुसार 30 वर्ष की अग्रेत्तर अवधि के लिए विस्तारीकरण किये जाने की अनुमति प्रदान की जाती है :–

i– पट्टाधारक द्वारा अनुपूरक खनन पट्टा विलेख से पूर्व निदेशक, भूतत्व एवं खनिकर्म इकाई से स्कीम आफ वर्किंग अनुमोदित करायी जानी होगी।

ii– निदेशालय के कार्यालय आदेश सं0 3157/मु0ख0/65 बागे0/खनन/भू0खनि0ई0/2010–11 दिनांक 24.02.2021 के क्रम में वर्ष 2020–21 की रू0 450 प्रतिटन के दर से रू0 21,32,800 की देयता एवं खनन पट्टे की प्रारम्भ तिथि (दिनांक 22.02.2002) से वर्ष 2019–2020 (दिनांक 21.02.2020) तक की पट्टाधारक की अवशेष उत्तराखण्ड उपखनिज परिहार नियमावली के नियम–58 के प्रावधानानुसार सुसंगत लेखाशीर्षक में जमा कराये जाने हेतु निर्देशित किया गया है, को कुमाऊँ माइन एसोसियेशन, उत्तराखण्ड के प्रत्यावेदन दिनांक 29.07.2021 के क्रम में सचिव, खनन की अध्यक्षता में दिनांक 04–08–2021 को आहूत बैठक के कार्यवृत्त के अनुसार शासन द्वारा निर्गत होने वाले अन्तिम निर्णय पट्टाधारक को मान्य होगे।

iii– पट्टाधारक द्वारा खनन कार्य किये जाने से पूर्व उत्तराखण्ड पर्यावरण नियंत्रण एवं प्रदूषण नियंत्रण बोर्ड से PCB की अनुमति अग्रेत्तर बढ़ाई जानी होगी।

(लक्ष्मण सिंह)
संयुक्त सचिव।

संख्या 2250 (1)/VII-A-1/2021, तदिनांकित।
प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. महानिदेशक, भूतत्व एवं खनिकर्म इकाई, उत्तराखण्ड, देहरादून।
2. सदस्य सचिव, उत्तराखण्ड पर्यावरण संरक्षण एवं उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून।
3. सदस्य सचिव, राज्य स्तर पर्यावरण सम्बन्धित निर्धारण प्राधिकरण, उत्तराखण्ड, देहरादून।
4. जिलाधिकारी, बागेश्वर।
5. श्री आनन्द सिंह कालाकोटी, पुत्र श्री दिवान सिंह कालाकोटी, निवासी ग्राम व पो0ओ0 दोफाड़ तहसील व जनपद, बागेश्वर।
6. गार्ड फाईल।

आज्ञा से,
(लक्ष्मण सिंह)
संयुक्त सचिव।

AKHIL KUMAR
18/TRP/DGMU/2015/

157-550
5/07/25
No Correct
Sl. No.....

585

भूतत्व एवं खनिकर्म विभाग,
बागेश्वर।

E-mail address:-geologistbageshwar@gmail.com

दिनांक: 18-06-2025

संख्या /भू0खनि0वि0/जन0बागे0/2025–26,

सेवा में,

जिलाधिकारी,
बागेश्वर।

विषय– श्री आनन्द सिंह कालाकोटी पुत्र श्री दिवान सिंह कालाकोटी निवासी ग्राम व पोस्ट दोफाड तहसील व जनपद बागेश्वर के पक्ष में जनपद व तहसील बागेश्वर के ग्राम पपों के क्षेत्रान्तर्गत 2.81 एकड़ अर्थात 1.14 है0 भूमि पर स्वीकृत सोपस्टोन खनन पट्टे के निरस्तीकरण के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अवगत कराना है कि कार्यालय अभिलेखानुसार औद्योगिक विकास अनुभाग–1, उत्तराखण्ड शासन, देहरादून के शासनादेश संख्याः 2424/औ0वि0/74–ख/2001, दिनांक 08 जनवरी, 2002 के द्वारा श्री आनन्द सिंह कालाकोटी पुत्र श्री दिवान सिंह कालाकोटी निवासी ग्राम व पोस्ट दोफाड, जनपद व तहसील बागेश्वर के पक्ष में जनपद व तहसील बागेश्वर के ग्राम पपों के क्षेत्रान्तर्गत 2.81 एकड अर्थात 1.14 है0 क्षेत्रफल में 20 वर्ष की अवधि हेतु खनन पट्टा स्वीकृत किया गया जिसका पंजीकरण पट्टाधारक द्वारा उपनिबन्धक कार्यालय बागेश्वर में दिनांक 22.02.2002 को किया गया। तदुपरान्त स्वीकृत सोपस्टोन खनन पट्टे को ई–रवन्ना पोर्टल पर पंजीकृत करते हुए एम0ओ0 आईडी. MO63022700 निर्गत की गयी। तत्पश्चात् उत्तराखण्ड शासन, औद्योगिक विकास अनुभाग–1, देहरादून के कार्यालय ज्ञाप संख्याः 2250/VII-A-1/2021–74ख/2001, दिनांक 03 जनवरी, 2022 के द्वारा पट्टाधारक श्री आनन्द सिंह कालाकोटी उपरोक्त के पक्ष में स्वीकृत खनिज सोपस्टोन के खनन पट्टे को आगामी 30 वर्षो की अवधि तक कतिपय शर्तो/प्रतिबंधो के अधीन विस्तारीकरण किये जाने की स्वीकृति प्रदान गयी।

वर्तमान में मा0 उच्च न्यायालय, उत्तराखण्ड, नैनीताल द्वारा रिट याचिका संख्याः WPIL 174/2024 में पारित आदेश दिनांक 06.01.2025 एवं दिनांक 10.01.2025 के अनुपालन में जिलाधिकारी महोदय के कार्यालय आदेश संख्याः 237 दिनांक 18.01.2025 से गठित "परगना स्तरीय समिति" द्वारा समस्त खनन पट्टों की जांच के क्रम में उपजिलाधिकारी, बागेश्वर के आदेश संख्या 1355/रा0अ0–खनन जॉच/2025 दिनांक 15.04.2025 से वन विभाग, भूतत्व एवं खनिकर्म विभाग बागेश्वर एवं राजस्व विभाग के द्वारा तहसील बागेश्वर के अन्तर्गत निर्धारित रोस्टर के अनुसार उक्त सोपस्टोन खनन पट्टे का संयुक्त निरीक्षण किया गया जिसकी बिन्दुवार जॉच आख्या निम्न प्रकार हैः–

1. पट्टाधारक का नाम व स्वीकृत क्षेत्र– श्री आनन्द सिंह कालाकोटी पुत्र दीवान सिंह ग्राम पपों तहसील बागेश्वर।
2. खनन कार्य संचालन की स्थिति– वर्ष 2024–25 में खनन कार्य नहीं किया गया है। पूर्व में खनन करने से आवासीय भवनों के निकट भूस्खलन हुआ है खनन क्षेत्र का मलवा गधेरे में गया है।
3. वन पंचायत की स्थिति– वन पंचायत में मलवा गया है।
4. खनन क्षेत्र का मलवा– खनन क्षेत्र का मलवा वन पंचायत व गधेरे में गया है। वन पंचायत में दर्ज खेत नाबर 306, 601, 602, 603, एवं राज्य सरकार के नाम दर्ज रौली खसरा संख्या 606 में डाला गया है।
5. खनन क्षेत्र में जलभराव की स्थिति– खनन क्षेत्र में बनी पीटों पर जल भराव हुआ है।
6. अन्य विवरण – माननीय न्यायालय के आदेशों के क्रम में वर्तमान में खनन कार्य बन्द है।

उक्त के क्रम में इस कार्यालय के पत्र संख्याः 236/भू0खनि0वि0/जन0बागे0/2025–26, दिनांक 02.06.2025 के द्वारा "उत्तराखण्ड शासन, औद्योगिक विकास अनुभाग–1, देहरादून की अधिसूचना संख्याः 977/VII-A-1/2023–24(ख)/2007 दिनांक 16 जून, 2023 अध्याय 05 के 50(12) के तहत सम्बन्धित पट्टाधारक सहित

–1–

18.6.25

अन्य सोपस्टोन खनन पट्टों पर रू0 5,00,000.00 (रू0 पांच लाख मात्र) का जुर्माना अर्थदण्ड आरोपित किये जाने हेतु आख्या भूतत्व एवं खनिकर्म निदेशालय, उत्तराखण्ड, देहरादून को प्रेषित की गयी है।

गठित परगना स्तरीय समिति द्वारा प्रस्तुत आख्या के क्रम में मै0 आनन्द सिंह कालाकोटी, सोपस्टोन माईन, ग्राम पपों, तहसील व जनपद बागेश्वर के पक्ष में स्वीकृत सोपस्टोन खनन पट्टे की पूर्ण पत्रावली का अवलोकन अधोहस्ताक्षरी द्वारा किया गया जिसके माध्यम से निम्न तथ्य संज्ञान में आये:-

उपजिलाधिकारी बागेश्वर के पत्र संख्या 1406/रीडर-खनन जांच/2020-21 दिनांक 29 जुलाई, 2021 में दिये गये निर्देशों के अनुसार, तहसीलदार, बागेश्वर के पत्र संख्या 29/बी0सी0-विविध-2021/खनन, दिनांक 03 अगस्त 2021 के द्वारा अवगत कराया गया कि दिनांक 30.07.2021 को राजस्व उपनिरीक्षक चौरा, सर्वेक्षक खनन के द्वारा स्थलीय निरीक्षण किया गया। मौके पर पट्टाधारक द्वारा खनन किये हुये गढ्ढे नहीं भरे गये है, जिस कारण से माईन क्षेत्र में लगातार भूस्खलन हो रहा है। उक्त भूस्खलन में श्री बल राम पुत्र लछम राम का गौशाला/आफर पूर्ण रूप रूप से क्षतिग्रस्त हुआ है, तथा स्थलीय जांच के दौरान ग्राम वासियों द्वारा अवगत कराया गया कि पट्टाधारक के द्वारा संबंधितों को शेष देय धनराशि का भुगतान नहीं किया गया तथा ग्रामीणों का कथन यह भी था कि पट्टाधारक उनके मकान की सुरक्षा करे, साथ ही जो धनराशि शेष बची है उसका भुगतान उन्हे करने तथा उक्त पत्र के माध्यम से नियमानुसार कार्यवाही करते हुये निरस्त करने हेतु संयुक्त निरीक्षण आख्या उपजिलाधिकारी, बागेश्वर को पत्र प्रेषित की गयी। जिसके क्रम में उपजिलाधिकारी, बागेश्वर द्वारा अपने पत्र संख्या 1476/रीडर-खनन/जांच/2020-21 दिनांक 19 अगस्त, 2021 के माध्यम से जिलाधिकारी बागेश्वर को अवगत कराते हुये कि खनन क्षेत्र में भूस्खलन से कई वृक्ष व आम सार्वजनिक रास्ते भी क्षतिग्रस्त हो गये है। मौके की स्थिति के अनुसार खनन पिट को भरा जाना आवश्यक है के क्रम में पट्टधारक को बार-बार निर्देशित करने उपरान्त भी पट्टाधारक दवारा उक्त खनन पिट को न भरा जाना तथा खनन क्षेत्र में सम्भावित भूस्खलन की रोकथाम के सुरक्षात्मक उपाय न करना उत्तराखण्ड उप-खनिज परिहार नियमावली, 2001 के तहत खनन शर्तो के उल्लंघन के अन्तर्गत उपरोक्त शर्तो का पालन करने में पट्टाधारक असफल रहा है जिस कारण पट्टाधारक के पक्ष में स्वीकृत खनन पट्टे के निरस्त किये जाने की संस्तुति सहित आख्या अग्रेत्तर कार्यवाही हेतु प्रेषित की गयी। इसी क्रम में उपजिलाधिकारी, बागेश्वर द्वारा अपने पत्र संख्या 1544/रीडर-खनन जांच/2020-21 दिनांक 04 सितम्बर, 2021 के द्वारा यथास्थिति से पुनः जिलाधिकारी बागेश्वर को अवगत कराया गया। तदुपरान्त कार्यालय जिलाधिकारी बागेश्वर के नोटिस संख्या 1188/तीस-खनन/2020-21, दिनांक 28.09.2021 से पट्टाधारक के विरूद्ध कारण बताओ नोटिस जारी करते हुये निर्देशित किया गया कि "नोटिस प्राप्ति के एक सप्ताह के भीतर अपना लिखित पक्ष पुष्ट साक्ष्यों सहित प्रस्तुत करे यदि नियत समयान्तर्गत आपका स्पष्टीकरण प्राप्त न होने पर यह समझा जायेगा कि आपको इस संबंध में कुछ नहीं कहना है और एक पक्षीय कार्यवाही कर दी जायेगी। उक्त के अतिरिक्त आगामी खनन सत्र में अग्रिम आदेशों तक खनन क्षेत्रान्तर्गत खनन कार्य पर रोक लगायी गयी"।

क्रमानुसार श्री आनंद सिंह कालाकोटी पट्टाधारक, पपों सोपस्टोन माईन, तहसील व जिला बागेश्वर द्वारा दिनांक रहित पत्र के माध्यम से अपना प्रतिउत्तर जिलाधिकारी कार्यालय में मयसंलग्न के साथ प्रस्तुत किया गया जिसके क्रम में पुनः जिलाधिकारी, बागेश्वर के पत्र संख्या 162/तीस-खनन/2020-21 दिनांक 20.11.2021 के द्वारा समस्त कमियों का निराकरण कर लिया गया है अथवा नही, के संबंध में अपनी संयुक्त स्थलीय सत्यापन आख्या यथाशीघ्र उपलब्ध कराये जाने के निर्देश दिये गये। तद्कम में उपजिलाधिकारी, बागेश्वर के पत्र संख्या 857/रीडर-खनन जांच/2021-22 दिनांक 19 अप्रैल, 2022 के कम में तहसीलदार, बागेश्वर द्वारा स्थलीय निरीक्षण आख्या से अवगत कराया गया कि पट्टाधारक द्वारा नोटिस के प्रतिउत्तर में उल्लिखित किसी भी प्रकार के कार्य को भौतिक रूप से खनन क्षेत्रान्तर्गत नहीं किया गया है तथा प्राप्त स्थलीय सत्यापन आख्या जिलाधिकारी बागेश्वर को अग्रिम कार्यवाही हेतु प्रेषित की गयी। प्राप्त आख्या के आलोक में जिलाधिकारी बागेश्वर के आदेश संख्या 628/तीस-/खनन-नो0/(2018-19)/2022-23 दिनांक 06.06.2023 (संलग्न) से पट्टाधारक के विरूद्ध धनराशि रू0

-2-

3,32,640.00 (रू0 तीन लाख बत्तीस हजार छः सौ चालीस रूपये मात्र) अधिरोपित करते हुए पुनः सुरक्षात्मक कार्य करने हेतु निर्देशित किया गया (ई–चालान संख्या 08530723E0002076 दिनांक 01.07.2023 के द्वारा रू0 3,32,640.00 को विभागीय लेखाशीर्षक में जमा किया जा चुका है)।

तदक्रम में पुनः जिलाधिकारी, बागेश्वर के पत्र संख्या 844 दिनांक 12 जून, 2023 के द्वारा श्री आनन्द सिंह कालाकोटी के प्रार्थना पत्र दिनांक 12.06.2023 जिसमें पूर्व में निर्गत आदेश के क्रम में समस्त सुरक्षात्मक कार्य स्थल पर कर लिये गये हैं तथा स्थल पर बन्द पड़े खनन कार्य एवं पोर्टल को संचालित करने का अनुरोध किया गया है के कम में उल्लिखित तथ्यों की जांच/स्थलीय सत्यापन हेतु उपजिलाधिकारी बागेश्वर को निर्देश दिये गये, जिसके क्रम में उपजिलाधिकारी बागेश्वर के पत्र संख्या 274 दिनांक 20.06.2023 के द्वारा प्रकरण में तहसीलदार बागेश्वर के माध्यम से प्राप्त जॉच आख्या अग्रिम कार्यवाही हेतु जिलाधिकारी कार्यालय को प्रेषित की गयी। जिलाधिकारी बागेश्वर के कार्यालय आदेश संख्या 1018/तीस–खनन–नो0(2018–19) 2022–23, दिनांक 24.06.2023 के द्वारा श्री आनंद सिंह कालाकोटी पट्टाधारक को अवशेष स्टॉक की निकासी हेतु सत्यापन के उपरांत ई–रवन्ना पोर्टल खोलने की अनुमति प्रदान की गयी किंतु पूर्व दिये गये निर्देशानुसार अनुपालन करने तक खनन कार्य पर रोक यथावत् लगायी गयी।

निरन्तर प्राप्त हो रही शिकायतों के क्रम में श्री पूरन राम पुत्र खीम राम द्वारा मा0 उत्तराखण्ड अनुसूचित जाति आयोग में शिकायत दर्ज की गयी जिसके क्रम में मा0 उत्तराखण्ड अनुसूचित जाति आयोग द्वारा जिलाधिकारी बागेश्वर को सम्मन संख्या–2182 दिनांक 19.01.2024 के द्वारा आख्या प्रस्तुत किये जाने हेतु निर्देशित किया गया। जिसके अनुपालन में जिलाधिकारी, बागेश्वर के पत्र संख्या 341 दिनांक 03.02.2024 के द्वारा मा0 आयोग के सम्मन संख्या–2182 दिनांक 19.01.2024 को आख्या उपलब्ध कराये जाने हेतु उपजिलाधिकारी बागेश्वर एवं जिला खान अधिकारी बागेश्वर को पत्र प्रेषित किया गया। जिसके संबंध में दिनांक 21.09.2024 को स्थल का निरीक्षण राजस्व उपनिरिक्षक चौरा, सर्वेक्षक खनन विभाग, सहायक खनिज पर्यवेक्षक द्वारा किया गया। स्थलीय निरीक्षण आख्या में उल्लेख किया गया कि "पट्टाधारक द्वारा प्रभावित परिवारों के भवनों के कार्य पूर्ण करने तथा सम्बन्धित काश्तकारों को अपने स्तर से उचित वार्तालाप कर मुआवजा प्रदान किये जाने के उपरान्त ही आगामी खनन सत्र में खनन कार्य को अनुमति प्रदान किया जाना उचित होगा"। जिसके सन्दर्भ में मा0 आयोग को जिलाधिकारी बागेश्वर द्वारा अपने पत्र संख्या 20/तीस–खनन–मा0अनु0आ0सं0/2024, दिनांक 09.10.2024 से पत्र प्रेषित किया गया। जिसके संबंध में पुनः कार्यालय जिलाधिकारी, बागेश्वर के पत्र संख्या 17/तीस–खनन–नोटिस/2024, दिनांक 08.10.2024 के द्वारा श्री आनन्द सिंह कालाकोटी पट्टाधारक को नोटिस प्रेषित करते हुए इगिंत कमियों का निराकरण करने हेतु निदेर्शित किया साथ ही यह भी निर्देशित किया गया।

इसी प्रकार जिलाधिकारी, बागेश्वर के कार्यालय आदेश संख्या 738/तीस–/खनन–स्था0 आ0/2024–25 दिनांक 07.06.2024 के द्वारा सभी पट्टाधारकों को खनन कार्य से बने गड्ढों को समतल कर भूस्खलन आदि के बचाव के लिए निर्देश दिये गये। परन्तु उपजिलाधिकारी, बागेश्वर के पत्र संख्या 782 दिनांक 27 अगस्त, 2024 के द्वारा अवगत कराया गया कि पट्टाधारक को मौखिक एवं लिखित रूप से सूचना दिये जाने के बावजूद भी उनके द्वारा खनन क्षेत्र में बने गढढों को नहीं भरा जा रहा है जिस कारण खनन क्षेत्रान्तर्गत किसी भी प्रकार की जनहानि व पशुहानि की सम्भावना से इनकार नहीं किया जा सकता।

इसके अतिरिक्त अवगत कराना है कि Member Secretary, Uttarakhand Pollution Control Board, Dehradun के कार्यालय पत्र संख्या UKPCB/HO/C&M-179/2024/25 दिनांक 24.08.2024 (छायाप्रति संलग्न) के द्वारा मै0 आनन्द सिंह कालाकोटी सोपस्टोन माईन, ग्राम पपों, तहसील व जनपद बागेश्वर नोटिस प्रेषित किया गया जिसमें उल्लेखित है कि मा0 राष्ट्रीय हरित अधिकारी द्वारा मूल आवेदन संख्या 453/2023 श्री रघुबीर सिंह गढ़िया बनाम उत्तराखण्ड राज्य एवं अन्य में दिनांक 01.11.2023 को पारित आदेश के अनुपालन में दिनांक 14.09.

–3–

2023 एवं दिनांक 24.07.2024 को प्रशनगत माईन का संयुक्त निरीक्षण किया गया जिसमें निम्न आदेश दिये गये जो निम्नवत् है:–

As SUCH, it is evident from the above observations that Unit is violating the provisions of Water (Prevention and Control of Pollution) Act- 1974 and Air (Prevention and Control of Pollution) Act-1981; and

Now Therefore, in exercise of the power conferred under Section 33(A) OF Water (Prevention and Control of Pollution) Act-1974 and Section 31 (A) of Air (Prevention and Control of Pollution) Act-1981 as amended from time to time, M/s Anand Sing Kalakoti Soapstone mine, Vill-Papaun, Tehsil& Distt-Bageshwar is hereby directed:-

1. To close down your Unit with immediate effect.
2. To deposit Rs. 10,08,000/-(Rupees Ten Lakh Eight Thousand only) as Environmental compensation as first phase of violation in favor of Uttarakhand Pollution Control Board payable in the form of demand draft at Dehradun.

उक्त के क्रम में जिलाधिकारी, बागेश्वर के पत्र संख्या 970/तीस–खनन–विविध/2024, दिनांक 21.09.2024 के द्वारा उत्तराखण्ड प्रदूषण नियन्त्रण बोर्ड, देहरादून के पत्र दिनांक 24.08.2024 से दिये गये निर्देशों के परिपालन में मै0 आनन्द सिंह कालाकोटी सोपस्टोन माईन, ग्राम पपौं, तहसील व जनपद बागेश्वर को निर्देशित किया गया कि उक्त सोपस्टोन खनन क्षेत्रान्तर्गत खनन कार्य को अग्रिम आदेशों तक बन्द/स्थगित रखते हुए उपजिलाधिकारी बागेश्वर द्वारा उपलब्ध करायी गयी उक्त आख्या के आलोक में खनन क्षेत्र के गड्ढों में पानी भर जाने से खनन क्षेत्रान्तर्गत जनहानि व पशुहानि की सम्भावना के दृष्टिगत उपजिलाधिकारी बागेश्वर व प्र0 जिला खान अधिकारी, बागेश्वर के पर्यवेक्षण में खनन क्षेत्र में बने गढ्ढों को भरवाये जाने की कार्यवाही भी किया जाना सुनिश्चित करें।

उक्त के अतिरिक्त यह भी अवगत कराना है कि क्षेत्रीय अधिकारी, कार्यालय उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड हल्द्वानी, नैनीताल के पत्रांक: यूकेपीसीबी/आर0ओ0एच0/रिट/स0 453/2023/1702–784 दिनांक 16.10.2024 जो जिला खान अधिकारी, बागेश्वर को सम्बोधित एवं सदस्य सचिव, उत्तराखण्ड, प्रदूषण नियंत्रण बोर्ड देहरादून, जिलाधिकरी बागेश्वर को पृष्ठांकित है के साथ बोर्ड मुख्यालय के पत्रांक यूकेपीसीबी/एचओ/सी0एण्ड0एम0/–179/2024/25 दिनांक 24.08.2024 की प्रति संलग्न करते हुए मुख्यालय से निर्गत आदेशों के अनुपालन में उक्त खनन पट्टाधारक का पोर्टल बंद करने हेतु निर्देशित किया गया। पुनः बोर्ड मुख्यालय देहरादून के पत्रांक: यूकेपीसीबी/एचओ/सी0एण्ड0एम0/–179/K-80/2024/1392, दिनांक 25.11.2024 के द्वारा सम्बन्धित पट्टाधारक को निर्देशित किया गया कि पत्र प्राप्ति के एक सप्ताह के अन्दर आरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि रू0 10,08,000/– डिमान्ड ड्राफ्ट के माध्यम से बोर्ड मुख्यालय में जमा करना सुनिश्चित करें, जिससे मा0 एन0जी0टी0 द्वारा पारित आदेशों का अनुपालन कराया जा सके। यदि पट्टाधारक द्वारा उक्त आरोपित धनराशि जमा नहीं की जाती तो उक्त धनराशि की वसूली जिलाधिकारी बागेश्वर के माध्यम से भू–राजस्व की भांति की जायेगी, के संबंध में पत्र प्रेषित किया गया।

सहायक भूवैज्ञानिक भूतत्व एवं खनिकर्म विभाग, जनपद बागेश्वर द्वारा कार्यालय जिलाधिकारी बागेश्वर के पत्र संख्या 245(I)/शि0ज0शि0/2024, दिनांक 27.09.2024 में दिये गये निर्देशों के अनुपालन में दिनांक 21.09.2024 एवं 07.12.2024 को भूगर्भीय जांच करते हुए अपने पत्रांक संख्या 943 भू0खनि0वि0बागे0/भू0विज्ञान/2024–25 दिनांक 09.12.2024 के साथ संलग्न निरीक्षण आख्या में प्रश्नगत स्थल संवेदनशील प्रतीत होता है जिस कारण प्रभावित स्थल में सुरक्षात्मक दृष्टिकोण से निवासरत परिवार का विस्थापन अन्यत्र सुरक्षित स्थान पर किया जाना उचित होगा, का निष्कर्ष दिया गया।

अवगत कराना है कि उत्तराखण्ड शासन औद्योगिक विकास (खनन) अनुभाग–1 के कार्यालय ज्ञाप संख्या 204/VII-1/2024–74(ख)/2001, दिनांक 01 मार्च, 2024 के द्वारा मैसर्स भगवते वासुदेवाय माईन्स एण्ड

–4–

मिनरल्स (भागीदार 1– श्री विशाल भण्डारी पुत्र श्री राम सिंह भण्डारी, गली नं0 25, कृष्णा नगर रूड़की, सलेमपु रूपथान, रूड़की हरिद्वार, 2– श्रीमती कमलेश लाल पत्नी श्री नरेश कुमार, बी–18 द्वितीय तल, मोतीनगर, रमेशलनगर एच0ओ0 वेस्ट दिल्ली, 3– श्री ललित मोहन जोशी पुत्र श्री महेश चन्द्र जोशी, तहसील रोड बागेश्वर, 4– श्री आनन्द सिंह कालाकोटी पुत्र श्री दीवान सिंह कालाकोटी, दोफाड़, बागेश्वर) के पक्ष में जनपद व तहसील बागेश्वर के ग्राम पपों के क्षेत्रान्तर्गत 2.81 एकड़ अर्थात 1.14 है0 भूमि पर स्वीकृत सोपस्टोन खनन पट्टे संक्रमण (Transfer) की अनुमति प्रदान की गयी। यह भी अवगत कराना है कि मै0 आनन्द सिंह कालाकोटी सोपस्टोन माईन, ग्राम पपों, तहसील व जनपद बागेश्वर से सम्बन्धित प्रकरण वर्तमान में मा0 राष्ट्रीय हरित प्राधिकरण में मूल आवेदन संख्या 453/2023 श्री रघुबीर सिंह गढ़िया बनाम उत्तराखण्ड राज्य एवं अन्य विचाराधीन है।

संबंधित सोपस्टोन खनन पट्टे की पत्रावली का अवलोकन करने के उपरान्त अधोहस्ताक्षरी द्वारा उक्त सोपस्टोन खनन पट्टे का दिनांक 24 मई, 2025 को निरीक्षण किया जिसमें मौके पर देखा गया कि उक्त क्षेत्र में हो रहे भूस्सखलन से लगभग 50 मी0 की दूरी में मोटर मार्ग स्थित है (फोटोग्राफ संलग्न) यदि भविष्य में खनन कार्य उक्त स्थल पर किया जाता है तो उक्त मोटर मार्ग एवं आस–पास निवासरत भवनों को भी क्षति पहुंचने की सभांवना है।

उपरोक्तानुसार पत्रावली के अवलोकन से यह संज्ञानित होता है की पट्टाधारक के विरूद्ध प्रत्येक वर्ष निरंतर शिकायते प्राप्त हुई हैं जिनमें जांच के आधार पर पट्टाधारक को निरंतर सुरक्षात्मक कार्य हेतु निर्देश दिये गये है परन्तु पट्टाधारक द्वारा विभागीय निर्देशों का पूर्णतः पालन नहीं किया गया इसके अतिरिक्त भूवैज्ञानिक की आख्या एवं परगना समिति द्वारा दी गई आख्या से स्पष्ट है कि उक्त क्षेत्र में भूस्खलन है जिससे भविष्य में दुर्घटना होने की सम्भावना विद्यमान है। अतः समस्त तथ्यों के दृष्टिगत श्री आनन्द सिंह कालाकोटी पुत्र श्री दिवान सिंह कालाकोटी निवासी ग्राम व पोस्ट दोफाड़, जनपद व तहसील बागेश्वर के पक्ष में जनपद व तहसील बागेश्वर ग्राम पपों के क्षेत्रान्तर्गत 2.81 एकड़ अर्थात 1.14 है0 क्षेत्रफल में 30 वर्ष की अवधि हेतु स्वीकृत सोपस्टोन खनन पट्टे को माईन ब्लोजर प्लान के अनुसार वैज्ञानिक विधि से पिट बंद करने के संबंध में निर्देशित करते हुए उक्त माईन को निरस्त करने हेतु उपरोक्तानुसार आख्या आवश्यक कार्यवाही हेतु सादर प्रेषित।

संलग्नकः उपरोक्तानुसार।

भवदीया,

(नाजिया हसन),
खान अधिकारी
बागेश्वर।

संख्याः 293/भू0खनि0वि0/खनन/जन0बागे0/2025–26, तद्दिनांकित।

प्रतिलिपि, निम्नांकित को उक्तानुसार सूचनार्थ एवं कार्यवाही हेतु प्रेषित।

1. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उत्तराखण्ड "खनिज भवन" देहरादून।
2. सदस्य सचिव, राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण, उत्तराखण्ड "गौरा देवी पर्यावरण भवन, तृतीय तल, 46–बी, आई0टी0 पार्क, सहस्त्रधारा रोड, देहरादून।
3. क्षेत्रीय कार्यालय उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, आवास विकास कालोनी, हल्द्वानी नैनीताल।

Naz. Hasan.
खान अधिकारी
बागेश्वर।

–S–

संलग्नक (4)

राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण, उत्तराखण्ड, 653, इन्दिरा नगर कालोनी सीमाद्वार रोड, देहरादून– 248006
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा गठित)
दूरभाष नम्बरः 0135–2763576
ईमेलः seiaa.seac.uk@gmail.com

State Level Environment Impact Assessment Authority, 653, Indiranagar Colony, Seemadwar Road Dehradun- 248006
(Constituted by Ministry of Environment, Forests and Climate Change Government of India.)
Phone No- 0135-2763576
Email- seiaa.seac.uk@gmail.com

E.C.No- 74 -01(37)/2018 Dated- 6 -12-2019

To,

Shri Anand Singh Kalakoti,
R/o-Village- Dofar, Tehsil & Distt- Bageshwar.

Tel. 7505991978

Sub: Environmental Clearance under EIA notification dated 14.09.2006 for Extraction of Soapstone in Village - Papaun Teh & Dist - Bageshwar.

Sir,

This has reference to your proposal No SIA/UK/MIN/90159/2018 dated 31st December, 2018, submitted to the SEIAA for grant of Environmental Clearance for extraction of Soapstone with proposed production capacity 7184 Tonnes/Annum. The mine lease area is located at Village- Village - Papaun Teh & Dist - Bageshwar 1.14 Ha. The proposal was considered by the State Expert Appraisal Committee in its meeting held on 10th February, 2019. The details of the project, as per the documents submitted by the project proponent, and also as informed during the above meeting are as under:-

S.No	Details	Reply
1	New or Ongoing Site	Ongoing Site
2	Government Order	G.O. No. 2424/शिक्षा/74–खा/2001 Dated:08.01.2002 Lease deed registered on 22.02.2002 & lease deed valid up to 21.02.2022.
3	Mine Plan	SOM Period-2018-19 to 2021-22 up to (21.02.2022) Lapse Period-2017-18
4	No. of Pits	1 pit
5	Thickness of soil	0.20m
6	Maximum explorable depth	18m Depth From Surface
7	Balanced undisturbed agriculture land (in Ha.)	0.268 ha
8	Total Mineable Reserve	71168Tonnes
9	Estimated Quantity	5105 to 7184Tonnes/Annum
10	Distance of national park/reserved Forest/Sanctuary	No national park/reserved Forest/Sanctuary exists within 10km radius of proposed mining area.
11	Green Belt area (valid upto)	2.0 ha (Four Years) (No. of Plantation 2000)
12	Method of Mining	Open cast semi mechanised
13	Mining to be carried out	Mining Shall be carried out in one pit from 1430mRLto 1448mRL
14	Height and Width of Benches	Height -3.0m, Width-3.0m
15	Slopes and ultimate face slope	70^0 to 75^0
16	Safety Zone	7.5m wide barrier zone all along the applied lease
17	River/Nallah (name)	No drainage or nalla passes within area
18	Coordinates	Latitude: 29°53'19.14"N to 29°53'25.90"N Longitude: 79°52'1.09"E to 79°52'5.65"E
19	Project cost	₹58.71 lakhs
20	Proposed CER cost	₹2.94 lakhs

1

Scanned by CamScanner

The SEAC after due consideration of relevant documents submitted by the project proponent and additional clarification furnished in response to its observations have recommended the grant of Environmental Clearance for the project mentioned above subject to compliance with the EMP and other stipulated conditions.

1- **General Conditions**

1. No blasting or drilling shall be permitted during mining operation and only hand held tools shall be permitted.
2. The mining/extraction of mineral and progressive mine closure should be done as per the approved mine plan.
3. The proponent should provide Eco-friendly toilets for the workforce.
4. The mine site should have well demarcated safety zone i.e. mining operation will not be carried out in the vicinity of 100 m from nearby bridges, educational institution or structures of historical importance.
5. The proponent should undertake afforestation activities in the buffer zone as well as in the nearby project site. The afforestation will be done after consultation with local state Forest Department and/or state Horticulture Department for plantation of wild and horticulture plants respectively. Minimum 2000 plants will be planted in first and second year and maintenance of the plantations will be carried out for the next three years.
6. The mining operation would provide local employment and bring economic benefit to local population.
7. Photography of the proposed mining site (preferably using Drone) should be done and submitted to SEIAA along with half-yearly compliance report.

2- ***Conditions for operation phase***

1. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance (EC) and a copy of the EC letter is available with SEIAA, Uttarakhand.
2. The legal status of the mining lease area shall remain unchanged and the Environment Clearance shall remain coterminus with lease period. The mined lease area shall not be used for any purpose other than that specified in the proposal.
3. The mining/extraction of soapstone shall not be done without approved mine plan from designated authority. The mine plan should be revised every 5 years and no fresh mine plan shall be prepared without site inspection by designated authority.
4. The boundary of the mined lease area shall be demarcated on ground by erecting pillars, each inscribed with its serial number, DGPS coordinates, forward and back bearing, and distance from adjoining pillars etc. This demarcation will be ensured by the Revenue Department. A bench mark will be established to monitor depth of the mining. A safety zone of 7.5 mt (surrounding the mine site) shall be left free from mining.
5. The mining shall be carried out by **Open Cast Semi Mechanised** without adopting drilling and blasting operation. The use of hand held mechanically driven equipment is permitted. The use of any electrically driven machinery shall remain prohibited and only hand held tools shall be used for extraction of the mineral.
6. Soapstone mining shall be carried out during sunrise to sunset period only. It shall not involve felling of trees and clearance of vegetation. There shall be no permanent construction at the site except temporary erection of first aid room, office, store, drinking water shed, rest shelter etc.
7. The process of mining and quantity of extractable mineral and subsequently progressive mine closure shall be as per the approved mine plan. The mining operation shall be carried out from **lower level to upper level** by formation of benching pattern. The maximum height of benches shall not exceed 1.5 mt and ultimate pit slope shall be kept at 75 degrees.
8. The maximum permissible depth for mining of soapstone shall not exceed 6 meters or depth of ground water table whichever is less. During first five years of mining lease the depth of mining shall not exceed 3 meters. Mining beyond 6 meters shall be granted after site visit by SEAC.
9. **Extraction of minor mineral is permitted from 1st October of every year to 30th June of the subsequent year or onset of monsoon whichever is earlier. It shall be ensured that no mining activity is carried out during the monsoon season. Workers should be advised and protected against flash flood during 1st June to 30th June and 1st Oct to 31st Oct during which there may be rains in the hills.**
10. Reclamation of the mine lease area shall be through back filling, stabilization and cultivation. The waste and top soil generated during mining shall be temporarily stacked in external dump which will be subsequently vacated and back filled in mined out pits. The waste

generated in the area will be backfilled during mining and land made suitable for cultivation. Back filling shall be done in a retreating manner from lower level to upper level. Mining activity and back filling shall be done simultaneously once space is available.

11. No disturbance to natural drainage system around the mining lease area shall be done. No mixing of wastes is allowed. The dump site shall be kept away from the nearby nallahs/water bodies and maintained at a distance of at least 100 meters. The external dump shall be protected against slide/slip by adopting suitable mechanical and vegetative measures. Proponent should construct a retaining wall, along the nallah side, with suitable height to protect soil erosion. The construction of toe wall, check dam and planting of grass species/soil binding dwarf species in dump yard shall be done.
12. The project proponent shall undertake transportation of mineral from pit head to read head manually or by mule. Further it shall strictly adhere to the norms of Transport Department in refraining from use of polluting and less fuel efficient vehicles for transporting extracted minerals to final destination. There shall be no over loading of vehicles as against standard norms fixed by Central Government/State Government/Hon'ble Courts from time to time.
13. The project proponent shall regulate and maintain record of the quantity of soapstone extracted during a season. The monitoring shall be ensured by Mines Department/District Administration from time to time.
14. There shall be no labour camp in the mining lease area for the labour engaged in mining of soapstone. The labour engaged in mining shall be provided free fuel wood/alternate source of energy to avoid any pressure on adjoining forest land.
15. Proponent should submit surface water quality and ambient air quality monitoring report as committed in EMP, with suitable parameters.
16. Under corporate social responsibility proponent should develop community services such as drinking water, education, housing, sanitation, health, safety and medical facilities, public transportation and communication, social welfare etc.
17. The proponent shall erect eco friendly mobile toilets for the workforce at site and shall ensure disposal of solid waste as per the existing provisions/rules/guidelines.
18. Afforestation shall be carried out in nearby Van Panchayat. The species selection shall be site specific and cater to the demand of the Van Panchayat. The concerned district official of State Forest Department shall ensure the compliance. Proponent should make 5 meter dense plantation of shrubs.
19. The Geology and Mining department shall identify an agency for regular/periodical monitoring of quality of ground water of existing hand pumps and tube wells in the vicinity of the mining site.
20. The project proponent shall formulate a transparent and unbiased procedure for engagement of labourers for sustainable extraction of the minerals from the mining lease area. The project proponent shall ensure that maximum local labour be engaged and hence employment opportunity provided. The project proponent shall follow all safety measures for labour force engaged in accordance with relevant Acts/Rules.
21. The project proponent shall prepare the plan of mining in conformity with the mine lease conditions and the Rules prescribed in this regard thereby clearly delineating the No Work Zone in the mine lease area i.e. at least 100mt distance from Nallahs/Water Bodies, bridges, educational institution or structures of historical importance.
22. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
23. The project proponent shall provide protective respiratory devices to workers working in dusty areas and they shall also be provided with adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained.
24. The proponent shall provide eco friendly mobile toilets for the workforce at site and shall ensure disposal of solid waste as per the existing provisions/rules/guidelines.
25. The project proponent shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project.
26. The project proponent should plant 2000 trees in first 2 years followed by their maintainance in the last 3 years. The plants should be planted in the buffer zone of the mining site and in the blank area near by Van Panchayats/Gram Sabha land.
27. Photography of the proposed mining site as well as the plantation sites undertaken by the project proponent showing GPS coordinates should be done (preferably using Drone) and

3

submitted to SEIAA and regional office of MoEF&CC, Govt of India at Dehradun along with half-yearly compliance report.

28. Project proponent will strictly comply with EMP/EIA.
29. Project proponent will have to submit EMP/EIA report to Mining Department (Lessee) and Pollution Control Board before getting work order/Consent to Established or Operate.
30. The above environmental safeguards shall be implemented in letter and spirit. The project proponent shall establish Environment Monitoring Cell and also submit six monthly compliance reports to this Authority and regional office of MoEF&CC, Govt of India at Dehradun.

3- Entire Operation

1) The Environmental Clearance is being granted for mining/extraction of Soapstone in the approved Mine Lease Area. Legal status of the mining lease area shall remain unchanged and the Environmental Clearance is being granted only for the lease period. The mined lease area shall not be used for any purpose other than that specified in the proposal.
2) The maximum permissible depth for mining of Soapstone shall not exceed 6 meters or depth of ground water table whichever is less. During first five years of mining lease the depth of mining shall not exceed 3 meters. Mining beyond 6 meters shall be granted after site visit by SEAC. However, Authority may also visit the site in operational phase, whenever it is found to be necessary.
3) Extraction of minor mineral is permitted from 1st October of every year to 30th June of the subsequent year or onset of monsoon whichever is earlier. It shall be ensured that no mining activity is carried out during the monsoon season. Workers should be advised and protected against flash flood during 1st June to 30th June and 1st Oct to 31st Oct during which there may be rains in the hills.
4) Reclamation of the mine lease area shall be through back filling, stabilization and cultivation. The waste and top soil generated during mining shall be temporarily stacked in external dump which will be subsequently vacated and back filled in mined out pits. The waste generated in the area will be backfilled during rains and land made suitable for cultivation. Back filling shall be done in a retreating manner from lower level to upper level. Mining activity and back filling shall be done simultaneously once space is available.
5) The dump site shall be kept away from the nearby nallahs/water bodies and maintained at a distance of at least 100 meters. The external dump shall be protected against slide/slip by adopting suitable mechanical and vegetative measures. The construction of toe wall, check dam and planting of grass species/soil binding dwarf species in dump yard shall be done as given in mining plan.
6) The project proponent shall undertake transportation of mineral from pit head to road head manually or by mule. Further it shall strictly adhere to the norms of Transport Department in refraining from use of polluting and less fuel efficient vehicles for transporting extracted minerals to final destination. There shall be no over loading of vehicles as against standard norms fixed by Central Government/State Government/Hon'ble Courts from time to time.
7) The project proponent shall regulate and maintain record of the quantity of Soapstone extracted during a season. The monitoring shall be ensured by Mines Department/District Administration from time to time.
8) There shall be no labour camp in the mining lease area for the labour engaged in mining of Soapstone. The labour engaged in mining shall be provided free fuel wood/alternate source of energy to avoid any pressure on adjoining forest land.
9) The project proponent shall formulate a transparent and unbiased procedure for engagement of labourers for sustainable extraction of the minerals from the mining lease area. The project proponent shall ensure that maximum local labour be engaged and hence employment opportunity provided. The project proponent shall follow all safety measures for labour force engaged in accordance with relevant Acts/Rules.
10) The project proponent shall provide protective respiratory devices to workers working in dusty areas and they shall also be provided with adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained.
11) The project proponent shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project.
12) The above environmental safeguards shall be implemented in letter and spirit. The project proponent shall establish Environment Monitoring Cell and also submit six monthly compliance reports to this Authority and regional office of MoEF&CC, Govt of India at Dehradun.

4

13) The SEIAA reserves the right to include additional safeguard measures if found necessary and also to take action including revoking of the EC granted under provision of EIA Notification 2006. This EC is being granted subject to compliance of Hon'ble Court Orders issued from time to time.
14) Any appeal against this Environment Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section of the National Green Tribunal Act, 2010.
15) If it is found that if conditions laid down by the Authority are violated, Authority may cancel your Environmental Clearance.

4- ***Specific Conditions:- (To be followed by Director Industry, Geology and Mining Unit, Govt. of Uttarakhand).***

1- Mining and Geology department of the State Government should recalculate the maximum production levels and should inform the Authority accordingly.
2- A study shall be carried out at least over in a year through mines and geology department to avoid over exploitation of mineral, which may adversely affect the dynamics of site. A copy of said study report shall be submitted to the regional office of the Ministry of Environment and Forest Dehradun and SEIAA, Uttarakhand.
3- The Geology and Mining unit of Industry Department shall identify an agency for regular/periodical monitoring of quality of ground water of existing hand pumps and tube wells in the vicinity of the mining site.
4- Digital processing of the entire lease area using remote sensing technique, should be done by Geology and Mining department regularly and report should be submitted to the Ministry of Environment and Forests, Regional office at Dehradun and SEIAA, Uttarakhand.

(G.S. Pande)
Member Secretary,
SEIAA, Uttarakhand

No.- 01(37)/2018 dated- as above

Copy for information and necessary action to-

1) Secretary, Ministry of Environment, Forests and Climate Change, GoI, Indira Paryavaran Bhawan, Aliganj, Jor Bagh Road, 3rd Floor, Vayu Wing, New Delhi.
2) Principal Secretary, Environment and Forests, Government of Uttarakhand, Dehradun.
3) APCCF, Regional office (Central) MoEF&CC, 25 Subhash Road, Dehradun.
4) Principal Chief Conservator of Forests (Wildlife)/Chief Wild Life Warden, Dehradun.
5) **District Magistrate, Bageshwar.**
6) Director, Industry, Geology and Mining Unit, Govt. of Uttarakhand, Bhopal pani, The unit shall comply the Specific Conditions and submit the report to SEIAA Uttarakhand
7) **Divisional Forest Officer, Bageshwar.**
8) Member Secretary, UEPPCB, Dehradun.
9) Guard File.

(G.S. Pande)
Member Secretary,
SEIAA, Uttarakhand

Scanned by CamScanner

राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण, उत्तराखण्ड, "गौरादेवी पर्यावरण भवन, तृतीय तल, 46–बी, आई.टी. पार्क,सहस्त्रधारा रोड, देहरादून"
(पर्यावरण, वन एवं जलवायु परिवर्तनमंत्रालय, भारत सरकार, नई दिल्ली द्वारा गठित)
दूरभाषः 0135–2976159
ईमेलः seiaa.seac.uk@gmail.com

सत्यमेव जयते
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY UTTARAKHAND

State Level Environment Impact Assessment Authority, "Gauradevi Paryavaran Bhawan, Third Floor, 46-B I.T. Park, Sahastradhara Road, Dehradun"
(Constituted by Ministry of Environment, Forests and Climate Change Government of India.)
Phone No-0135–2976159
Email- seiaa.seac.uk@gmail.com

Letter no. 505 /SEIAA Dated– 20, February, 2025

Minutes of the 32nd Meeting(Day-I)of SEIAA held on 19th February, 2025

The meeting was chaired by Shri A.R. Sinha, Chairman, SEIAA Uttarakhandand was attended by the following:

(i) Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.
(ii) Dr. S.P. Subudhi, Secretary, SEIAA Uttarakhand.

The meeting started with welcome note by the Chairman. The Member Secretary informed that total 9 proposals (B1 & B2) are under consideration for grant of EC in this meeting. After detailed discussions and deliberations on each of the proposal as per agenda item, decision taken by the Authority is as under -

1) Environmental Clearance for Extraction of Sand/Bajri/Boulder at Khasra 579 M, 695 M Village-Rarri-Khuti-II Pithoragarh By KMVN Online Proposal No SIA/UK/MIN/472870/2024

Hon'ble NGT in OA No. 78/2023 (Durga Singh Panwar Vs Others) has directed on 08.11.2024 that "**** no mining activities shall be allowed in such areas which comes within geo-tectonic zones like Himalayan Mountain System, Indo-Gangetic Plains and Peninsular Plateau unless a proper study on ecological and environmental sustainability in such areas is conducted by an experts committee comprising of seismology experts from reputed and recognised institutions and in the light of their observations and recommendation, appropriate decision is taken by SEIAA, UK ****".

In compliance of the said order, Secretary, Geology and Mining, Government of Uttarakhand vide office memorandum No. 465 (1)/VII-A-1/2025-09(104)/2023 dated 18.02.2025 has constituted an expert committee.

In light of the above developments, **Authority decided to revert back** the proposal to SEAC for re-examination and to send its recommendation for further action.

2) Environmental Clearance for Proposed Expansion of Group Housing Project of "Amrit Aarogyam" Located at Plot No: NH-58, Opposite Crystal World, Near Patanjali Yogpeeth, Bahadrabad, Bhatedi, Rajputana, Tehsil- Roorkee, District- Haridwar by M/s Eminent Infradevelopers Pvt. Ltd. Online proposal No SIA/UK/INFRA2/517421/2025.

The Authority examined the proposal and found that SEAC has recommended grant of EC with the condition that the project proponent (PP) shall submit revised green belt development plan duly earmarked on layout plan covering atleast 33% of the total plot area.

It was observed that PP in its proposed area statement has earmarked 15.09% of the total plot area as its green area.

Hence, it is not clear, how the PP will develop green belt in 33% of the total plot area. PP could not satisfy the queries ofthe authority members and requested to give him adequate time to revise the plan.

Authority decided to revert back the proposal to SEAC for re-examination and to send its recommendation for further action.

3) Environmental Clearance for Proposed establishment of 100 TPH Stone Crusher Plant at Village- Betwali Mandi, Tehsil- Vikasnagar, District- Dehradun by M/s Vaishno Stone Crusher Ha.Online proposal NoSIA/UK/INFRA1/517889/2025.

The Authority agreed with the recommendations of SEAC and decided to grant the Environmental Clearance with the terms and conditions recommended by it

4) Environmental Clearance for Proposed Hospital Facility at Property No. 19, New Road, New Municipal No. 139/82, Amrit Kaur Road, Dehradunby M/s Altrus Healthcare (A unit of Krishnan Hospital Pvt. Ltd.).Online proposal NoSIA/UK/INFRA2/519478/2025.

The Authority agreed with the recommendations of SEAC and decided to grant the Environmental Clearance with the terms and conditions recommended by it.

5) Environmental Clearance for Proposed Manufacturing of Pharmaceutical Products along with Incorporation of R&D Lab, Quality Control Lab And Pilot Production at E-20, E-21 & S-3A, SIDC Industrial Area, Selaqui, Dehradun by M/s Suncare Formulations Pvt. Ltd.Online proposal NoSIA/UK/IND3/519588/2025.

The Authority agreed with the recommendations of SEAC and decided to grant the Environmental Clearance with the terms and conditions recommended by it.

6) Environmental Clearance for Proposed Manufacturing of Pharmaceutical Products &Research Centreat Khasra No 2539, 2540 Situated at C-11, Sara Industrial Estate Ltd. Village & Post- Selaquai, Dehradunby M/s Copmed Pharmaceuticals Pvt Ltd (Research Centre).Online proposal NoSIA/UK/INFRA1/520898/2025.

The Authority agreed with the recommendations of SEAC and decided to grant the Environmental Clearance with the terms and conditions recommended by it.

7) Environmental Clearance for Expansion of Existing Manufacturing Unit of Electrical Products at Khasra no. 1050, Central Hope Town, Industrial Area, Vikasnagar, Dehradun by M/s Dixon Technologies India Limited. Online proposal NoSIA/UK/INFRA2/522183/2025.

The Authority agreed with the recommendations of SEAC and decided to grant the Environmental Clearance with the terms and conditions recommended by it.

8) Environmental Clearance for Proposed expansion of existing hospital facility located at Ground Floor Gurudwara, Shri Guru Singh Sabha Langar Hall, Rishikesh Road, Doiwala, Dehradun by M/s Aryan Hospital Online proposal NoSIA/UK/INFRA2/522468/2025.

The Authority agreed with the recommendations of SEAC and decided to grant the Environmental Clearance with the terms and conditions recommended by it.

9) Environmental Clearance for Proposed Manufacturing of Toughened Glass at Plot No- C-6 Patel Nagar, Dehradunby M/s Uttrakhand Toughened Glass.Online proposal NoSIA/UK/INFRA1/522445/2025.

The Authority agreed with the recommendations of SEAC and decided to grant the Environmental Clearance with the terms and conditions recommended by it.

Miscellaneous Matter

Regarding WPPIL174/2024, Suo Moto PIL in the matter of rampant unregulated mining of soapstone in certain villages of Tehsil-Kanda of District- Bageshwar and WPPIL 137/2022, Hira Singh v. State of Uttarakhand & Ors.

Authority perused the report submitted by Court Commissioner in compliance with the order of Hon'ble High Court, Nainital dated- 09.12.2024, joint inspection reports sent by Regional Office, Dehradun, MoEF&CC vide its letter/file No. NGT/10/2024/1099 dated 06.01.2025, and Hon'ble High Court, Nanital orders dated- 07.11.2024, 09.12.2024, 26.12.2024, 02.01.2025, 06.01.2025, 09.01.2025, 10.01.2025, 12.02.2025, 14.02.2025&17.02.2025 and letter of SEIAA Counsel, Dr. Aman Rab dated- 12.02.2025.

It is evident that the conditions imposed by SEIAA in its Environment Clearances (ECs) has been prima-facie violated by the project proponents (PP).

Member Secretary, SEIAA informed that the Authority has granted 169 ECs for Soapstone Mining in the district of Bageshwar between 2013 to till date under EIA Notification, 2006. The list of Environmental Clearances is annexed as **Annexture-1**.

After careful consideration, the Authority decided to **suspend** all 169 ECs granted for Soapstone mining in the district Bageshwar.

Hence, all these 169 ECs granted in the district of Bageshwar for Soapstone Mining is **hereby suspended** subject to final outcome of the Writ Petition.

Authority decided to inform its decision to **Director, Geology & Mining,** Government of Uttarakhand, **District Magistrate,** Bageshwar, **District Mining Officer,** Bageshwar and **DDGF (C), Regional Office, Dehradun,** MoEF&CC for information and to intimate individual project proponents to ensure compliance.

(Shri A.R. Sinha)	(Dr. Chandra Bhushan Prasad)	(Dr. S.P. Subudhi)
Chairman,	**Member, SEIAA,**	**Member Secretary,**
SEIAA, Uttarakhand	**Uttarakhand**	**SEIAA, Uttarakhand**

Copy forwarded for information and necessary action to :-

1- Principal Secretary, Forest, Environment & Climate Change, Govt. of Uttarakhand, Dehradun.
2- Secretary, Geology and Mining, Government of Uttarakhand.
3- DDGF (C), Regional Office, Dehradun, MoEF&CC.
4- Shri A.R. Sinha, Chairman, SEIAA Uttarakhand.
5- Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.
6- Shri S.S. Bist, Chairman, SEAC Uttarakhand.
7- Shri Neeraj Kumar, Secretary, SEAC Uttarakhand.
8- Member Secretary, Uttarakhand PCB, Dehradun.
9- District Magistrate, Bageshwar.
10- District Mining Officer, Bageshwar.

(Dr. S.P. Subudhi)
Member Secretary
SEIAA, Uttarakhand

Annexure-1

Soapstone Mining/Site details in Bageshwar district which has been granted EC as per EIA notification, 2006

S.No.	P.P/Mining Site	Date of EC Granted and file No.
1.	Sh. Praveen Singh Papola, House No – 51, Village – Papoli Laga (Kafli), Tehsil & Dist – Bageswar, Uttarakhand. Soapstone mining project. Kirai, Bagheswar	E.C No- 33 -183/2013 Dated- 4.8.2013
2.	Shri Thakur Singh Garia, Village– Amjhajoo, Tehsil & District – Bageshwar.	E.C No- 471-1-(331)/2014 Dated- 9.4.2014
3.	Shri Govind Giri Goswami, Village– Malladesh, Tehsil - Kapkot, Dist – Bageshwar.	E.C No- 472-1-(336)/2014 Dated- 9.4.2014
4.	Shri Prem Singh Dhami S/o Late Shri Padam Singh in Village - Dhapti, Tehsil - Kanda, District - Bageshwar.	E.C No- 487 -1-(517)/2014 Dated- 31.5.2014
5.	Shri Darbanpuri S/o Shri Rampuri in Village - Kande Thapliya & Manigaon, Tehsil- Kanda, District- Bageshwar.	E.C No- 488-1-(333)/2013 Dated- 31.5.2014
6.	Shri Ummed Singh Kalakoti S/o Shri Prem Singh Kalakoti in Village - Garuwa Sirmoli, Tehsil – Kanda, District – Bageshwar.	E.C No- 490-1-(329)/2013 Dated- 31.5.2014
7.	Extraction of Soapstone by Shri Sunil Kumar Petshali at Village - Leeti, Tehsil - Kapkot, Dist. Bagheshwar Uttrakhand.	E.C No- 529-1-(559)/2014 Dated- 16.8.2014
8.	Extraction of Soapstone by Shri Diwan Singh Papola at Village – Odiyar, Dist. -Bageshwar.	E.C No- 530-1-(546)/2014 Dated- 16.8.2014
9.	Environmental Clearance for Extraction of Soapstone by Shri Nitin Tiwari, S/o Shri Naveen Chandra Tiwari, Village – Jalthakot, Tehsil –Bageshwar, District –Bageshwar.	E.C No- 576-1-(598)/2014 Dated- 30.9.2014
10.	Environmental Clearance for Extraction of Soapstone by Shri Ramesh Singh Majila S/o Shri Nain Singh, Village - Jalhthkot, Tehsil & District - Bageshwar, Uttarakhand.	E.C No- 580-1-(373)/2013 Dated- 30.9.2014
11.	Environmental Clearance for Extraction of Soapstone by Shri Harish Chandra Lohani S/o Shri Nanda Ballabh Lohani in Village - Rankot Maithra, Tehsil & Distt Bageshwar.	E.C No- 607-1-(609)/2014 Dated- 2.12.2014
12.	Environmental Clearance for Extraction of Soapstone by Shri Balwant Singh Bhauryal in Village - Siralagaon and Raikholagaon, Tehsil & Distt -Bagheswar.	E.C No- 608- 1-(460)/2014 Dated- 2.12.2014
13.	Extraction of Chaubata Era Soapstone by Shri Gurdeep Singh at Village-Chaubata-Era Tehsil & District-Bageshwar.	E.C No-691-(19)2010 Dated- 30.04.2015
14.	Environmental Clearance for Picking of Soapstone by Shri Fateh Singh Parihar S/o Shri Hayat Singh Parihar at Village - Guruwa Sirmoli, Tehsil & District - Bageshwar.	E.C No- 704 -1-(665)/2015 Dated- 25.05.2015
15.	Environmental Clearance for Extraction of Soapstone by M/s New Hills Mines and Minerals in Vill - Kadal Khwasi, Taluka - Bageshwar, Distt - Bageshwar.	E.C No- 716 -1-(604)/2014 Dated- 16.6.2015
16.	Environmental Clearance for Extraction of Soapstone by M/s N. S. Corporation in Villages - Jharkot, Chattikhet and Gurguchoha, Taluka - Bageshwar, Tehsil-Kanda, District - Bageshwar.	E.C No-720-1-(525)/2014 Dated- 16.6.2015
17.	Environmental Clearance for Extraction of Soapstone by Shri Suresh Singh Garia S/o Shri Kedar Singh Garia in Village - Jharkot, Tehsil & District - Bageshwar	E.C No-734-1-(722)/2015 Dated- 22.8.2015
18.	Environmental Clearance for Extraction of Soapstone by Shri Pankaj Bhatt S/o Shri Narayan Dutt Bhatt in Village - Jagthali, Toli & Delmel, Tehsil - Kanda, District Bageshwar	E.C No-735-1-(725)/2015 Dated- 22.8.2015
19.	Environmental Clearance for Extraction of Soapstone by Shri Ummed Singh Shahi S/o Shri Bhawan Singh Shahi, in Village - Nargara, Tehsil- Kapkot, District - Bageshwar	E.C No-750-1-(736)/2015 Dated- 20.9.2015
20.	Environmental Clearance for Extraction of Soapstone by Smt. Khimoli Devi in Village - Bakhet, Tehsil - Kanda, District - Bageshwar.	E.C No- 752 -1-(721)/2015 Dated- 20.9.2015
21.	Environmental Clearance for Extraction of Soapstone by M/s Nauling Minerals Shri Laxman Singh Chauhan in Village - Kirai, Tehsil - Kapkot, District - Bageshwar	E.C No- 753-1-(720)/2015 Dated- 20.9.2015

AP Sinha

	- Bageshwar.	
63.	Extraction of Soapstone in Village - Papaun Teh & Dist- Bageshwar. (Area 1.14 Ha) By Shri Anand Singh Kalakoti, R/o-Village- Dofar, Tehsil & Distt-Bageshwar.	EC.No-74-01-(37)/2018 Dated- 6.12.2019
64.	Extraction of Soapstone in Village - Karuli, Tehsil & District: Bageshwar. (7.784 Ha.) By M/s Balraj Associates Bhawan, No- 12, Ward Piyana, Tehsil & District- Pithoragarh.	EC.No-103-01-(71)/2019 Dated- 31.12.2019
65.	Extraction of Soapstone in Village - Devli, Tehsil - Kanda, Dist - Bageshwar By M/s Dev bhoomi Mines Shri Umesh Chandra Pandey (Partner), Rampur Road, Ganga Centre, Haldwani, Dist.-Nainital.	EC.No-105-01-(8)/2018 Dated- 31.12.2019
66.	Extraction of Soapstone in Village - PalichakTitoli, Tehsil - Kanda, Dist – Bageshwar. By Shri Govind Singh Rautela, Village- Titoli, Tehsil- Kanda, Dist-Bageshwar.	EC.No-106-01-(13)/2019 Dated- 31.12.2019
67.	Extraction of Soapstone in Village- Gulampargarh, Tehsil Kapkot, Dist- Bageshwar. By Shri Madho Singh Papola, R/o Village – Papoli, P.O-Kafli, Tehsil-Dugnakuri, Distt-Bageshwar.	EC.No-108-01-(39)/2018 Dated- 31.12.2019
68.	Extraction of Soapstone in Village- Maithara, Tehsil & District-Bageshwar. area 3.744 ha By Shri Diwan Singh Rautela, Mrs.Durga Dhapola and Shri Pankaj kumar Dhapola, Maithara, Post- Bhatoda, Bageshwar, Uttarakhand	EC.No-128-01-(43)/2018 Dated- 14.02.2020
69.	Extraction of Soapstone in Village - Surkaligaon, Tehsil - Dugnakuri, Dist - Bageshwar 2.195 ha By M/s Sai Mines and Mineral by ShriKeshar Singh Surkali (Owner),Village – Swami Vihar, Bareilly Road, Haldwani, District-Nainital.	EC.No-133-01-(36)/2018 Dated- 14.02.2020
70.	Extraction of Soapstone in Village - Surkaligaon, Tehsil - Dugnakuri, Dist - Bageshwar 2.022 ha By Shri Manoj Kumar Shah,& Shri. Yogendra Singh Harariya R/o-Village - Surkaligaon, P.O.-Saneti, Tehsil - Dugnakuri, Dist – Bageshwar, Uttarkhand.	EC.No-140-01-(52)/2018 Dated- 27.05.2020
71.	Extraction of Soapstone in Village- Jagthali & Bajeena, Tehsil-Kanda, District- Bageshwar. 3.687 ha By Shri Harish Chandra Kandpal, S/o Trilochan Kandpal & Shri Kailash Chandra Bhatt, S/o Shri Eswari Dhatt Bhatt, Patharkhani, Post-Dhaulchina, Dist- Almora.	EC.No-151-01-(64)/2019 Dated- 21.07.2020
72.	Extraction of Soapstone in Village - Bheruchaubatta Tehsil & District – Bageshwar. 4.156 ha By Shri. Gopal Ram, S/o Shri Laccham Ram, Village - Bheruchaubatta Tehsil & District – Bageshwar.	EC.No-152-01-(70)/2019 Dated- 21.07.2020
73.	Extraction of Soapstone in Village - Biladi, Tehsil & District-Bageshwar. 4.996 ha By M/s Shiv Shakti Mine & Minerals, C/o Pankaj Kumar Dhapola Mandal Shera, Post-Bageshwar, District- Bageshwar.	EC.No-153-01-(18)/2018 Dated- 21.07.2020
74.	Extraction of Soapstone in Village – Nayal Biladi (Nayal Dhapola), Tehsil & District- Bageshwar. (15.155 Ha.). By 1- Shri Kedar Singh S/o Shri Diwan Singh R/o-Nayal Dhapola,	EC.No-170-01-(07)/2018 Dated- 09.11.2020

	Bageshwar. (2.980 Ha .). By Shri Kundan Latwal & Shri Rahul Dafouti, R/o Village-Ghingartola Post- Ghingartola, Bageshwar.	Dated- 26-11-2024
166.	Environmental Clearance under EIA notification dated 14.09.2006 for Extraction of Soapstone at Vill- Kwerali, Teh & Dist- Bageshwar. (4.773 Ha .). By Smt. Seema Devi W/o Shri Gaurav Kumar & Shri Akshay Singh S/o Shri Aan Singh R/o - Village - Kwerali, Tehsil & District – Bageshwar	EC.No-344-01(08)/2022 Dated- 29-11-2024
167.	Environmental Clearance under EIA notification dated 14.09.2006 for Extraction of Re-Appraisal of existing Soapstone mining at Village-Odiyar, Tehsil-Dugnakuri, District- Bageshwar. (4.667 Ha .). By Shri Dinesh Chandra Singh Gariya S/o- Shri Joga Singh Gariya, R/o-Village-Kiroli, Post-Kafli, Tehsil & District-Bageshwar.	EC.No-358-01(48)/2023 Dated- 26-12-2024
168.	Environmental Clearance under EIA notification dated 14.09.2006 fo Extraction of Re-Appraisal of existing Soapstone mining at Village - Jaspur, Tehsil – Kanda, District -Bageshwar. (4.27 Ha.). By M/s Jai Dhaulinag Mines & Minerals (Partners- Smt. Dropati Devi & Shri Jagdish Singh Dhami) R/o Bachhipur, Motahaldu, Haldwani District- Nainital.	EC.No-359-01(49)/2023 Dated- 26-12-2024
169.	Environmental Clearance under EIA notification dated 14.09.2006 for Extraction of Soapstone at Village- Thadaijar, Tehsil– Dugnakuri, District -Bageshwar. (4.70 Ha .). By Govind Singh Mehra S/o Late Shri Sher Singh Mehra R/o Village-Chaaunala, Post- Syakot, Tehsil- Kanda, District- Bageshwar & Shri Kunjar Singh Raikhola S/o Shri Nandan Singh Raikhola R/o Village - Reikholagaon, Post- Saneti, Tehsil & District- Bageshwar.	EC.No-360-01(64)/2023 Dated- 26-12-2024

(Shri A.R. Sinha)
Chairman,
SEIAA, Uttarakhand

(Dr. Chandra Bhushan Prasad)
Member, SEIAA,
Uttarakhand

(Dr. S. S. ...)
Member Secy.
SEIAA, Uttarakhand

Validity unknown
Digitally Signed by : Dr.S P Subudhi
Member Secretary, SEIAA

Date: 20/02/2025

संलग्नक (5)

भूतत्व एवं खनिकर्म इकाई,उद्योग निदेशालय उत्तराखण्ड,
भोपालपानी, पोस्ट–बड़ासी, देहरादून।

संख्या /मु0ख0/65/बागे0/खनन/भू0खनि0ई0/ 2010–11, दिनांक 08 दिसम्बर 2022

कार्यालय–ज्ञाप

श्री आनन्द सिंह कालाकोटी पुत्र श्री दिवान सिंह कालाकोटी, निवासी ग्राम दोफाड जनपद व तहसील बागेश्वर के के पक्ष में औद्योगिक विकास अनुभाग–1 उत्तराखण्ड शासन के कार्यालय ज्ञाप संख्या 2424/औ0वि0/74–ख/2001, दिनांक 08–01–2002 के द्वारा जनपद व तहसील बागेश्वर, के ग्राम पर्पो के क्षेत्रान्तर्गत 2.81 एकड अर्थात 1.14 है0 क्षेत्रफल में खनिज सोपस्टोन का 20 वर्ष की अवधि के लिये खनन पट्टा स्वीकृत किया गया। उक्त खनन पट्टा विलेख का पंजीकरण उपनिबंधक कार्यालय बागेश्वर में दिनांक 22–02–2002 को पंजीकृत किया गया। जिसकी समयावधि 21–02–2002 को समाप्त हो जाने के दृष्टिगत औद्योगिक विकास अनुभाग–1 के शासनादेश संख्या 2250/VII-A-1/2021–74ख/2001 दिनांक 03 जनवरी 2022 के द्वारा उत्तराखण्ड गौण खनिज नीति, 2015(समय–समय पर यथा संशोधित) के प्राविधानानुसार श्री आनन्द सिंह कालाकोटी पुत्र श्री दिवान सिंह कालाकोटी, निवासी ग्राम दोफाड जनपद व तहसील बागेश्वर के पक्ष में स्वीकृत उक्त खनन पट्टे को अगामी 30 वर्षो तक विस्तारीकृत किये जाने की अनुमति प्रदान की गयी है से सम्बन्धित स्कीम आंफ माइनिंग एवं उत्तरोतर खान बन्द करने की योजना कार्यालय ज्ञाप संख्या 1762/खनन/गौण खनिज–माईनिंग प्लान/26/भू0खनि0ई0/2015–16, दिनांक 31 अक्टूबर, 2015 तथा उत्तराखण्ड शासन के कार्यालय ज्ञाप संख्या 844/VII-1/2015/68–ख/2015 दिनांक 31 जुलाई, 2015 यथा संशोधित कार्यालय ज्ञाप संख्या 1589/VII-1/2015/68–ख/2015 दिनांक 07 अक्टूबर, 2015 द्वारा जारी उत्तराखण्ड गौण खनिज नीति–2015 के प्रस्तर–3(दो)(1) एवं उत्तराखण्ड उपखनिज परिहार नियमावली 2001 के नियम 34 के अर्न्तगत प्रदत्त अधिकार का प्रयोग करते हुए कार्यालय आदेश संख्या 2378/खनन/मा0प्ला0/भू0खनि0ई0/14/2022–23, दिनांक 24 सितम्बर 2022 के द्वारा गठित समिति की संस्तुति दिनांक 30–10–2022 के कम में आर0क्यू0पी0 श्री अखिल कुमार, रजिस्ट्रेशन नं0 मु0ख0 / 14 / आर0क्यू0पी0 / यू0के0जी0एम0यू0 /नं0–15/Year 2020 द्वारा तैयार स्कीम आंफ माइनिंग एवं उत्तरोतर खान बन्द करने की योजना को वैज्ञानिक, तकनीकी एवं पर्यावरण सुरक्षा के दृष्टिकोण से खनन संक्रियाओं के सुनियोजित संचालन हेतु खनन कार्य सेमी मैक्नाइज्ड माईनिंग से बिना ड्रिलिंग एवं ब्लास्टिंग के आगामी पांच वर्ष हेतु वर्ष 2022–23 में 7184 टन, वर्ष 2023–24 में 7184 टन, वर्ष 2024–25 में 7184 टन, वर्ष 2025–26 में 7184 टन एवं वर्ष 2026–27 में 7184 के उत्पादन हेतु प्रस्तुत स्कीम आंफ माइनिंग एवं उत्तरोतर खान बन्द करने की योजना का अनुमोदन निम्नलिखित शर्तो/प्रतिबन्धों के अधीन किया जाता है :–

शर्ते/प्रतिबन्धः–

1. किसी भी स्तर पर यदि यह पाया जाता है कि दस्तावेज में दी गई, उपलब्ध कराई गई सूचनाए असत्य अथवा गलत ढंग से दर्शायी गई है, तो दस्तावेज का अनुमोदन तत्काल प्रभाव से निरस्त कर दिया जायेगा।
2. खान एवं खनिज (विकास एवं विनिमयन) अधिनियम 1957 एवं उत्तराखण्ड उपखनिज परिहार नियमावली–2001 के अर्न्तगत अपेक्षित कोई सूचना/विषय वस्तु का संगुप्त रखना/छिपाना यदि पाया जाता है और उसके सुधार हेतु कोई प्रस्ताव भी नही दिया जाता है, तो खनन योजना एवं उत्तरोतर खान बन्द करने की योजना का अनुमोदन तुरन्त प्रभाव से वापस लेना माना जायेगा।
3. खनन कार्य एवंम खनिजों के खनिज अन्वेषण/खनिज भण्डारण/खनिज का आंकलन एवं सत्यापन अनुमोदित खनन योजना के अनुसार किया जाना होगा। अनुमोदित खनन योजना एवं उत्तरोतर खान बन्द करने की योजना का अनुपालन न किये जाने की दशा में खान एवं खनिज (विकास एवं विनिमयन) अधिनियम 1957 एवं उत्तराखण्ड उपखनिज परिहार नियमावली–2001 के अनुसार कार्यवाही अमल मे लायी जायेगी।
4. पट्टाधारक द्वारा पट्टा विलेख की समस्त शर्तो का अनुपालन सुनिश्चित किया जाना होगा।

5. पट्टाधारक द्वारा राज्य स्तर पर्यावरण समाघात निधारण प्राधिकरण, उत्तराखण्ड 653, इन्दिरानगर कालोनी, सीमाद्वार रोड देहरादून के पत्र सं0 74-01(37)/2018 दिनांक 06–12–2019 द्वारा प्रदत्त पर्यावरणीय अनुमति की समस्त शर्तो का अनुपालन करते हुये उक्त स्कीम आंफ माइनिंग/उत्तरोत्तर खान बन्द की स्कीम के अनुसार खनन कार्य करेगा।
6. यह स्कीम आंफ माइनिंग अन्य किसी अधिनियम जो कि खान या क्षेत्र पर लागू होते है या समय–समय पर राज्य सरकार या केन्द्र सरकार या अन्य किसी सक्षम द्वारा प्रख्यापित किये जाते है, को छोडकर अनुमोदित की जाती है।
7. यह स्कीम आंफ माइनिंग वन (संरक्षण) अधिनियम–1980, वन संरक्षण नियमावली 1981 और अन्य सम्बन्धित अधिनियम और नियमावली, आदेश और दिशा निर्देश जो कि इस खनन पट्टे पर समय–समय पर दिये जाये लागू होगे।
8. अनुमोदित यह स्कीम आंफ माइनिंग किसी भी प्रभावी माननीय न्यायालय, मा0 ट्रिब्यूनल एवं किसी प्रकार के अन्य न्यायालय आदि के आदेश एवं दिशा निर्देश के लागू होने को बाधित नहीं करती है।
9. इस यह स्कीम आंफ माइनिंग एवं उत्तरोतर खान बन्द करने की योजना का अनुमोदन किसी भी न्यायालय के सक्षम क्षेत्राधिकार के किसी आदेश या निर्देश पर प्रतिकूल प्रभाव डाले बिना किया गया है।
10. प्रत्येक छमाई में खनन क्षेत्र की अनुमोदित खनन योजना के अनुसार आंकलन जिला खान अधिकारी भूतत्व एवं खनिकर्म को आंकलन आख्या प्रस्तुत की जानी होगी।
11. धात्विक खनन अधिनियम 1961 के अनुसार खदान सुरक्षा, खदान में कार्यरत श्रमिकों की सुरक्षा एवं स्वास्थ्य की सम्मपूर्ण जिम्मेदारी पट्टाधारक की होगी।
12. खनन योजना एवं उत्तरोतर खान बन्द करने की योजना का निष्पादन/कियान्वयन निषेधाज्ञाओं/अधिसूचनाओं, आदि कोई हो तो के रिक्त होने के अधीन होगा।
13. पट्टाधारक जिस खेत में कार्य करेगा उस खेत की सूचना सम्बन्धित जनपद के जिलाधिकारी/जिला खान अधिकारी, एवं सम्बन्धित तहसील के उपजिलाधिकारी के कार्यालय को जिस खेत में खनन हो रहा है के भूस्वामी से किये गये अनुबन्ध की छाया प्रति खनन कार्य प्रारम्भ करने के 15 दिन पूर्व प्रस्तुत करेगा।
14. भू–सदर्भित खनन पट्टा प्लान्स सम्मिश्रण उपरान्त भू–संदर्भित वैक्टोराइज्ड खसरा प्लान से पूरी तरह मेल होना चाहिए इसके त्रुटीपूर्ण होने की दशा में सम्बन्धित आर0क्यू0पी तथा पट्टाधारक जिम्मेदार होगें।
15. अनुमोदित खनन योजना एवं उत्तरोतर खान बन्द करने की योजना की स्कैन प्रति सम्बन्धित जिलाधिकारी कार्यालय, जिला खान अधिकारी, भूतत्व एवं खनिकर्म इकाई, सम्बन्धित उपजिलाधिकारी एवं आवेदक को अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व सम्बन्धित आर0क्यू0पी0/आवेदक का होगा।

संलग्नकः स्कीम आंफ माइनिंग
एवं उत्तरोतर खान बन्द करने की योजना
की अनुमोदित प्रति।

(एस0 एल0 पैट्रिक)
निदेशक।

संख्या 3489/मु0ख0/खनन/65/सोपस्टोन/बागे0/भू0खनि0ई0/2010–11, तददिनांकित

प्रतिलिपिः निम्नलिखित को सूचनार्थ/आवश्यक कार्यवाही हेतु प्रेषित :

1. सचिव, खनन, उत्तराखण्ड शासन।
2. जिलाधिकारी, बागेश्वर।
3. सदस्य सचिव राज्यस्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण (SEIAA) उत्तराखण्ड देहरादून।
4. जिला खान अधिकारी, खनन, भूतत्व एवं खनिकर्म इकाई, बागेश्वर।
5. श्री आनन्द सिंह कालाकोटी पुत्र श्री दिवान सिंह कालाकोटी, निवासी ग्राम दोफाड जनपद व तहसील बागेश्वर ।
6. श्री अखिल कुमार,, आर0क्यू0पी0 ।

8/12/2022
(एस0 एल0 पैट्रिक)
निदेशक।

संलग्नक-(6)

UKPCB

HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehradun
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Con/A-358/2023/ 202

Date : 22.05.2023

To,

REGD. POST

M/s Anand Singh Kalakoti Soapstone Mine,
Vill. Papaun,
Tehsil & Distt. Bageshwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as **Water Act, Air Act** and **HW Rules** respectively).

CAF ID - 8478	Application No. – 1184649
CCA (Renewal)	Date :- 27.01.2023

CCA is hereby granted to **M/s Anand Singh Kalakoti Soapstone Mine** for mining of Soapstone at **Vill. Papaun, Tehsil & Distt. Bageshwar** subject to the provisions of the **Water Act, Air Act** and **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for the period upto **31.03.2024** and valid for mining of following product(s) with **Capital Investment/Net Assets Values ₹ 3.96 Lacs.** :-

S. No.	Last CCA		Present CCA (Renewal)	
	Product	Quantity (Per Year)	Product	Quantity (Per Year)
1	Soapstone	7184 MT	Soapstone	7184 MT

2. **Specific Conditions under Water Act :-**

(i) **The daily quantity of effluent discharge (KLD) :-**

	Last CCA	Present CCA (Renewal)
Trade Effluent	Nil	Nil
Sewage	Nil	0.5

(ii) **Trade Effluent Treatment and Disposal :-** .....Nil.....

(iii) **Sewage Treatment and Disposal** :- The applicant shall provide comprehensive Septic Tank/Soak pits as is required with reference to influent quantity and quality.

3. **Conditions under Air Act :-**

(i) The applicant shall not use any fuel.
(ii) Unit has to maintain ambient air quality and ensure that the same be kept within norms as prescribed under Environment (Protection) Rules, 1986.
(iii) Unit has to follow ambient noise standards for night and day time as prescribed for respective areas/zones which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. **Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** :- There shall not be any hazardous waste, hence this rule is not applicable.

5. This CCA is valid for Extraction/mining of Soapstone by the process of Open cast semi mechanized method without drilling & blasting operation only.

6. **Compulsory documents to be submitted by the Industry/Unit :-**
   (i) Environment Statement in **Form-V of Environment (Protection) Rules, 1986.**
   (ii) Quarterly **compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.**

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

9. Unit has to comply with the other **Specific & General Conditions** which are as follows.

Specific Conditions:-

1. **The Consent to Operate will attract execution of Board's Order dated 02.12.2022 subject to directions of Hon'ble High Court in this regard in the PIL 93/2022 as issued from time to time.**
2. The Occupier shall under take mining in conformity with approved Mining Plan with the conditions and Rules prescribed in this regard, and instruction issued time to time.
3. The Occupier shall make permanent piller(s) along the boundary of the mining area and shall display details as- Name of Occupier, Lease Date & Validity, Lease Area etc. at prominent place.
4. The Occupier shall ensure that whatever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
5. The Occupier shall ensure regular water sprinkling in critically prone to air pollution and having high levels of Particulate Matter (PM) such as loading and unloading points and all transfer points.
6. The Occupier shall undertaken adequate safeguard measures during extraction of minor minerals and ensure that due to this activity the hydro-geological refine of surrounding area shall not be affected.
7. Vehicular emission shall be kept under Control and regularly monitored. The mined material/over burden shall be carried out through the covered vehicles only and vehicles carrying the mined material/over burden shall not be overloaded.
8. Mining of soap stone only shall be carried out as per approved mining plan. Drilling/blasting etc shall be carried out only after prior approval of the Competent Authority.
9. Periodical medical examination of workers engaged in mining activity shall be carried out and records maintained.
10. The Occupier shall take all precautionary measures during mining operation for conservation & protection of endangered fauna & flora etc.
11. No change shall be made in mining technology and scope of mining work without prior approval of competent authority.
12. Mining shall be carried out in stipulated time and duration as permitted by competent authority.

13. The Occupier shall comply with the directions/instructions issued by the competent authority from time to time.
14. The Occupier shall strictly adhere to the conditions of Environment Clearance issued by the competent authority & provisions of approved mining plan, scrupulously.
15. The occupier shall comply with the Environment Management Plan and shall execute proposed environment management activities, scrupulously.
16. Overburden generated from the mining process shall be managed and restored as per approved mining plan. Illegal disposal/dump of overburden shall be treated as non compliance.
17. The Occupier(s) shall mark the mining area as per allotted mining lease by Competent Authority and mining shall be carried out only in approval mining area.
18. The Occupier shall ensure to submit Ambient Air Quality Report at quarterly basis.
19. The Occupier shall strictly adhere to **Approved Mining Plan with Progressive Mining Closure Plan** duly approved by the competent authority. In case of non-compliance, this CCA shall stand withdrawn.
20. The Soapstone mining capacity shall not exceed the mining capacity as permitted by the Directorate of Geology & Mining, Uttarakhand.
21. The Occupier shall strictly adhere to condition of Consent to Establish and CCA issued by this Board.
22. Mining and other allied activities shall be carried out such a way so that ambient air quality of the area does not exceed the prescribed limit.
23. The Occupier shall strictly adhere to the provisions of the Water Act, Air Act, Environment (Protection) Act, and Rules/Notifications made thereunder.
24. **The applicant shall strictly avoid the usage of single use plastics in the premises as per the list of banned single use plastics mentioned in the notification of MoEF&CC, Government of India dated 12.08.2021 and notification of Uttarakhand Government issued vide letter no. 84/XXVIII-1-20-13(II)/2001 dated 16.02.2021.**

General Conditions:-

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the UKPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good housekeeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry

shall be liable to pay compensation also in such cases as decided by the Competent Authority.

10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
11. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without permission of Board.

S.K. Pattnaik
Member Secretary

Letter No.: UKPCB/ HO/CON./A-358/2023/ **Dated as Above.**

Copy to: **Regional Officer, Uttarakhand Pollution Control Board, Haldwani, Distt. Nainital** for information and compliance of the same.

Member Secretary

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून
E-mail : msukpcb@yahoo.com, दूरभाष 0135-2607092

पत्रांक–यूकेपीसीबी / एच.ओ. / C&M-179/K-80/2025/1902 दिनांक 24.03.2025

वसूली प्रमाण पत्र

प्रेषक–
सदस्य सचिव,
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,
46.बी. सिडकुल, आई.टी. पार्क, सहस्त्रधारा रोड, देहरादून।

सेवा में,
जिलाधिकारी / कलेक्टर,
जिला– बागेश्वर, उत्तराखण्ड।

विषयः वसूली प्रमाण पत्र निर्गत किये जाने विषयक।

महोदय,

1– उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड गौरा देवी पर्यावरण भवन, 46.बी. सिडकुल, आई.टी. पार्क, सहस्त्रधारा रोड, देहरादून द्वारा पर्यावरणीय क्षतिपूर्ति मामले में कुल रू0 1008000/- (शब्दों में) Ten Lakh Eight Thousand Only, M/s Ananad Singh Kalakoti Soapstone Mine, Vill-Papaun, Tehsil-& District- Bageshwar ईकाई / कारखाना द्वारा अद्यतन वसूली जमा न करने के फलस्वरूप बोर्ड द्वारा अपने आदेश सं0 यूकेपीसीबी / एच0ओ0 / सी0एण्ड0एम0–179/2024 / 25, दिनांक 24.08.2024 द्वारा उक्त धनराशि की वसूली के आदेश दिये गये है।

2– सम्बंधित ईकाई / कारखाना कम्पनी अधिनियम, 1956 यथासंशोधित 2013 के अंतर्गत निबंधित कम्पनी है जिसका पंजीकृत कार्यालय Vill-Papon Dofar, Tehsil-& District- Bageshwar है। कम्पनी का विवरण निम्नलिखित है–

क्र0सं0	कम्पनी का नाम एवं पूर्ण पता	कम्पनी के प्रतिनिधि	दूरभाष नं0	ई–मेल
1	**M/s Ananad Singh Kalakoti Soapstone Mine, Vill-Papon, Dofar, Tehsil-& District-Bageshwar**	Mr. Anand Singh Kalakoti	-	-

3– अतः उपरोक्त के क्रम में कम्पनी द्वारा बोर्ड को भुगतान की जाने वाली राशि का विवरण निम्नानुसार है:–

क– कुल धनराशि रूपया रू0 1008000/- (शब्दों में) Ten Lakh Eight Thousand Only.

ख– बोर्ड द्वारा अधिरोपित अर्थदण्ड / अधिभार / ब्याज की धनराशि शून्य शब्दों में शून्य।

अतः उपरोक्तानुसार वर्णित धनराशि रूपया रू0 1008000/- शब्दों में Ten Lakh Eight Thousand Only,एवं अनुमन्य वसूली प्रभार व्यय सहित वसूल करते हुए वसूली प्रभार के अतिरिक्त शेष धनराशि उत्तराखण्ड प्रदूषण नियत्रण बोर्ड के खाता संख्या 2726101009296 बैंक एवं पता– Canera Bank, Gujrada Mansingh, Rajeshwari Nagar, Dehradun, आईएफसी कोड CNRB0003963 में जमा कराते हुए यथास्थिति से इस बोर्ड को भी शीघ्र अवगत कराने की कृपा करें।

संलग्नकः आदेश जिसके अधीन वसूली की जानी है, की प्रति।

(डा0 पराग मधुकर धकाते)
सदस्य सचिव

प्रतिलिपिः– क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, हल्द्वानी को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित्।

सदस्य सचिव

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून
E-mail : msukpcb@yahoo.com, दूरभाष 0135-2607092

पत्रांक–यूकेपीसीबी/एचओ/C&M-179/K-80/2024/1392 दिनांक :–25.11.2024

सेवा में,

M/s Anand Singh Kalakoti Soapstone Mine,
Vill. Papaun, Tehsil & Distt. Bageshwar.

विषयः– M/s Anand Singh Kalakoti Soapstone Mine, Bageshwar को निर्गत बन्दी आदेश के सम्बन्ध में।

महोदय,

उपरोक्त विषयक इस कार्यालय के पत्र सं0–यूकेपीसीबी/एचओ/सी0एण्ड0एम0–179/2024/25 दिनांक 24.08.2024 का सन्दर्भ ग्रहण करना चाहें, जिसके द्वारा उद्योग को बन्दी आदेश निर्गत किया गया तथा उद्योग के विरूद्ध रू0 10,08,000/– की पर्यावरणीय क्षतिपूर्ति आरोपित कर बोर्ड में जमा कराने के निर्देश निर्गत किये गये थे, परन्तु आपके द्वारा वर्तमान तक उक्त धनराशि बोर्ड में जमा नहीं करायी गयी है।

अतः आपको अंतिम अवसर प्रदान करते हुये निर्देशित किया जाता है कि पत्र प्राप्ति के एक सप्ताह के अन्दर आपकी इकाई पर आरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि रू0 10,08,000/– डिमान्ड ड्राफ्ट के माध्यम से बोर्ड मुख्यालय में जमा करना सुनिश्चित् करें, जिससे मा0 एन0जी0टी0 द्वारा पारित आदेशों का अनुपालन कराया जा सके। यदि आप द्वारा आरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि बोर्ड में जमा नहीं करायी जाती है तो आरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि की वसूली जिलाधिकारी, बागेश्वर के माध्यम से भू–राजस्व की भांति की जायेगी।

भवदीय

(डा0 पराग मधुकर धकाते)
सदस्य सचिव

पत्रांक–यूकेपीसीबी/एचओ/C&M-179/K-80/2024/ दिनांक :– .11.2024

प्रतिलिपि :–

1. जिलाधिकारी, बागेश्वर को सूचनार्थ प्रेषित्।
2. क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, हल्द्वानी को इस निर्देश के साथ प्रेषित् कि उक्त इकाई को व्यक्तिगत रूप से पत्र प्राप्त कराते हुये आरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि इकाई से जमा कराये जाने के सम्बन्ध में आवश्यक कार्यवाही सुनिश्चित् करें।

सदस्य सचिव

1266-644
Dairy No. 27/08/24

LiFE
Lifestyle For Environment

HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehra Dun
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/C&M-179/2024/ 25 Date: 29/08.2024

Speed Post

To,

M/s Anand Singh Kalakoti Soapstone mine,
Vill-Papaun, Tehsil & Distt- Bageshwar.

Directions under Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974

WHEREAS, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of this Act every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, it is mandatory on the part of industry to obtain the prior consent of the Board to establish/operate/process an industrial plant under Section-25 of the Water (Prevention and Control of Pollution) Act, 1974;

WHEREAS, it is mandatory on the part of industry to obtain the prior consent of the Board to establish/operate/process an industrial plant under Section-21 of the Air (Prevention and Control of Pollution) Act, 1981;

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent/emission quality within the specified norms; and

WHEREAS, in reference of the order passed by the Hon'ble NGT on dated 01.11.2023 in the matter of OA no. 453/2023 titled as "Raghubir Singh Garia Vs State of Uttarakhand & Ors" a joint inspection of M/s Anand Singh Kalakoti Soapstone mine located at Vill-Papaun, Tehsil & Distt- Bageshwar was carried out on dated 14.09.2023. In continuation of which the report was forwarded by Regional Officer, Haldwani vide their letter dated 12.10.2023 and 20.01.2024 with following observations :-

1. निरीक्षण के दौरान स्थल पर खनन क्षेत्र से निकले मलवे का निस्तारण खनन क्षेत्र की उत्तर दिशा में नाले की ओर 15 x 10 x 1.5M=225 घन मीटर मलवा खनन क्षेत्र के बाहर भूमि पर किया जाना पाया गया। जिसमें पायर केट रिटेनिंग वाल की स्थापना नहीं की गयी है। जिससे मलवे का निस्तारण नाले में होने की सम्भावना है। जो राज्य बोर्ड से निर्गत सशर्त सहमति पत्रांक–यूकेपीसीबी/सहमति/ए–358/2023/202 दिनांक 22.05.2023 की विशिष्ट शर्तों के बिन्दु सं0–02 तथा बिन्दु सं0–16 का उल्लंघन है।

...cont..page-2..

WHEREAS, in view of above observations, a show cause notice was issued to the Unit under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 vide this office letter no. UKPCB/HO/C&M-179/2024/81 dated 21.03.2024; and

WHEREAS, in compliance of the show cause notice, inspection of the Unit was carried out by the officials of Regional Office, Haldwani of this Board on dated 24.07.2024 and made following observations :-

1. निरीक्षण के दौरान सोप स्टोन माईन में खनन कार्य नहीं किया जा रहा था तथा स्थल पर खनन क्षेत्र से निकले मलवे का निस्तारण खनन क्षेत्री की उत्तर दिशा में नाले की ओर खनन क्षेत्र के बाहर भूमि पर किया जाना पाया गया। जिसमें वायर क्रेट रिटेनिंग वाल की स्थापना वर्तमान तक नहीं की गयी है। जिससे मलवे का निस्तारण नाले में होने की सम्भावना है। जो राज्य बोर्ड से निर्गत सशर्त सहमति पत्रांक–यूकेपीसीबी/सहमति/ए–358/2023/202 दिनांक 22.05.2023 की विशिष्ट शर्तों के बिन्दु सं0–02 व बिन्दु सं0–16 तथा बोर्ड मुख्यालय द्वारा निर्गत कारण बताओ नोटिस का उल्लंघन है।

AS SUCH, it is evident from the above observations that the **Unit is violating the provisions of Water (Prevention and Control of Pollution) Act- 1974 and Air (Prevention and Control of Pollution) Act- 1981**; and

Now Therefore, in exercise of the power conferred under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 as amended from time to time, M/s Anand Singh Kalakoti Soapstone mine, Vill-Papaun, Tehsil & Distt- Bageshwar is hereby directed :-

1. **To Close down your Unit with immediate effect.**
2. **To deposit ₹10,08,000/- (Rupees Ten Lakh Eight Thousand only) as Environment Compensation as first phase of violation in favour of Uttarakhand Pollution Control Board payable in the form of demand draft at Dehradun.**

(Dr. Parag Madhukar Dhakate)
Member Secretary

Ref: UKPCB/HO/C&M-179/2024/ Dehradun, 08.2024

SPEED POST

To,

Managing Director,
Uttarakhand Power Corporation Ltd.,
Urja Bhawan, Kanwali Road,
Dehradun (Uttarakhand).

Directions under Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974

...cont..page-3..

संख्या-2119/VII-A-1/2025-09(104)/2023

प्रेषक,

बृजेश कुमार संत,
रानिप,
उत्तराखण्ड शासन।

सेवा में,

महानिदेशक,
भूतत्व एवं खनिकर्म निदेशालय,
उत्तराखण्ड, देहरादून।

औद्योगिक विकास (खनन) अनुभाग-1 देहरादून, दिनांक 2 अगस्त, 2025

विषयः स्वस्थानें (In-situ) चट्टानों पर आधारित खनन पट्टों के संचालन हेतु दिशा-निर्देश/प्रकिया का निर्धारण।

महोदय,

उपर्युक्त विषयक मा0 राष्ट्रीय हरित अधिकरण द्वारा मूल आवेदन सं0 78/2023 दुर्गा सिंह पंवार बनाम राजेन्द्र सिंह दफौटी व अन्य में पारित आदेश दिनांक 08.11.2024 के समादर में राज्य क्षेत्रान्तर्गत विभिन्न भू-विवर्तनीक क्षेत्रों (Geo-Tectonic Zones) के पारिस्थितिकी एवं पर्यावरणीय स्थायित्व पर खनन संक्रियाओं से पड़ने वाले प्रादुर्भावों का भूकम्पीय स्थायित्व (Seismic Stability) के अध्ययन हेतु गठित विशेषज्ञ समिति की उपलब्ध संस्तुति दिनांक 28.06.2025 के सन्दर्भ में स्वस्थानें (In-situ) चट्टानों पर आधारित खनन पट्टों के सम्बन्ध में सम्बन्धित खनन क्षेत्रों के Micro earthquake monitoring, Monitoring of ground deformation caused by mining activities or slope subsidence एवं Slope stability analysis के अध्ययन हेतु निम्न प्रक्रिया/दिशा-निर्देश निर्धारित किये जाते हैं:-

1. राज्य क्षेत्रान्तर्गत स्वीकृत स्वस्थानें (In-situ) चट्टानों पर आधारित खनन पट्टा क्षेत्रों के Micro earthquake monitoring using a local seismic network का कार्य महानिदेशक, भूतत्व एवं खनिकर्म विभाग द्वारा वाडिया हिमालय भूविज्ञान संस्थान, देहरादून (Wadia Institute of Himalayan Geology, Dehradun) से कराया जायेगा।

2. स्वस्थानें (In-situ) चट्टानों पर आधारित स्वीकृत खनन पट्टा क्षेत्रों के SAR based satellite technique के माध्यम से ground deformation caused by mining activities or slope subsidence की monitering का कार्य महानिदेशक, भूतत्व एवं खनिकर्म विभाग द्वारा भारतीय सुदूर संवेदन संस्थान, देहरादून (Indian Institute of Remote Sensing, Dehradun) से कराया जायेगा।

   उक्त कार्यों हेतु महानिदेशक, भूतत्व एवं खनिकर्म विभाग द्वारा सम्बन्धित संस्थानों से व्यय-भार की सूचना प्राप्त करते हुए शासन को उपलब्ध कराया जायेगा।

3. स्वस्थानें (In-situ) चट्टानों पर आधारित स्वीकृत खनन पट्टा क्षेत्रों के Slope Stability Analysis के अध्ययन कार्य हेतु भारतीय प्रौद्योगिकी संस्थान (IIT) रूड़की के पत्र दिनांक 08.08.2025 द्वारा सुझाये गये मानक व मापदण्ड को महानिदेशक, भूतत्व एवं खनिकर्म विभाग द्वारा Expression of Interest के माध्यम से प्रदर्शित करते हुए Slope Stability Analysis का कार्य करने वाली निजी फर्म/कम्पनी/इकाईयों को तदनुसार उक्त मानकों/मापदण्डो के अनुसार Slope Stability Analysis कार्य कराये जाने हेतु सूचीबद्ध किया जायेगा।

4. महानिदेशक, भूतत्व एवं खनिकर्म विभाग द्वारा Expression of Interest के माध्यम से Slope stability analysis के कार्य हेतु चयनित निजी फर्म/कम्पनी/इकाईयों को एक माह के भीतर सूचीबद्ध किया जायेगा। उक्तानुसार सूचीबद्ध फर्म/कम्पनी/इकाई द्वारा Slope Stability Analysis अध्ययन कार्य उपरान्त अध्ययन आख्या को सम्बन्धित पट्टाधारक द्वारा भारतीय प्रौद्योगिकी संस्थान (IIT) रूड़की से Review/Vett कराते हुए पट्टा स्वीकृति से पूर्व महानिदेशक, भूतत्व एवं

Scanned with CamScanner

खनिकर्म विभाग को उपलब्ध कराया जाना आवश्यक/अपरिहार्य होगा, जिसके उपरान्त ही खनन पट्टा स्वीकृति की कार्यवाही अग्रिम में लायी जायेगी।

5. जनपद बागेश्वर के स्वस्थानें (In-situ) चट्टानों के सोपस्टोन खनन क्षेत्रों हेतु मा0 उच्च न्यायालय, नैनीताल द्वारा पारित आदेश के अनुपालन में शासन द्वारा भूगर्भीय अध्ययन कार्य हेतु गठित विशेषज्ञ समिति की संस्तुतियों को भी Slope Stability Analysis के अध्ययन कार्य में समावेशित किया जायेगा।
6. स्वस्थानें (In-situ) चट्टानों के नवीन पट्टों की स्वीकृति से पूर्व सम्बन्धित आवेदक/आशयपत्र धारक द्वारा Slope Stability Analysis की अध्ययन रिपोर्ट/आख्या भूतत्व एवं खनिकर्म विभाग में प्रस्तुत की जानी अनिवार्य होगी, जिसके उपरान्त ही पट्टा स्वीकृति की कार्यवाही की जायेगी।
7. पूर्व से स्वीकृत/संचालित स्वस्थानें (In-situ) चट्टानों के खनन पट्टों के सम्बन्ध में सम्बन्धित पट्टाधारकों द्वारा Slope Stability Analysis की अध्ययन रिपोर्ट/आख्या अधिकतम 04 माह के भीतर भूतत्व एवं खनिकर्म विभाग में प्रस्तुत की जानी होगी। उक्त समय-सीमा तक अपेक्षित अध्ययन रिपोर्ट/आख्या विभाग में उपलब्ध न कराये जाने की दशा में खनन कार्य प्रतिबन्धित कर दिया जायेगा तथा यह प्रतिबन्ध उक्त अध्ययन रिपोर्ट प्राप्त होने तक यथावत रहेगा।
8. स्वस्थानें (In-situ) चट्टानों के खनन पट्टों के Slope Stability Analysis के अध्ययन कार्य में होने वाला समस्त व्यय सम्बन्धित आवेदक/पट्टाधारक द्वारा स्वयं वहन किया जायेगा।

अतः उक्तानुसार निर्धारित प्रक्रिया/मापदण्ड के अनुरूप समयान्तर्गत कार्यवाही सुनिश्चित कराते हुए तदनुसार शासन को कृत कार्यवाही से अवगत कराने का कष्ट करें।

भवदीय,

(बृजेश कुमार संत)
सचिव

संख्याः 2119 (1)/VII-A-1/2025-09(104)/2023, तददिनांकित।

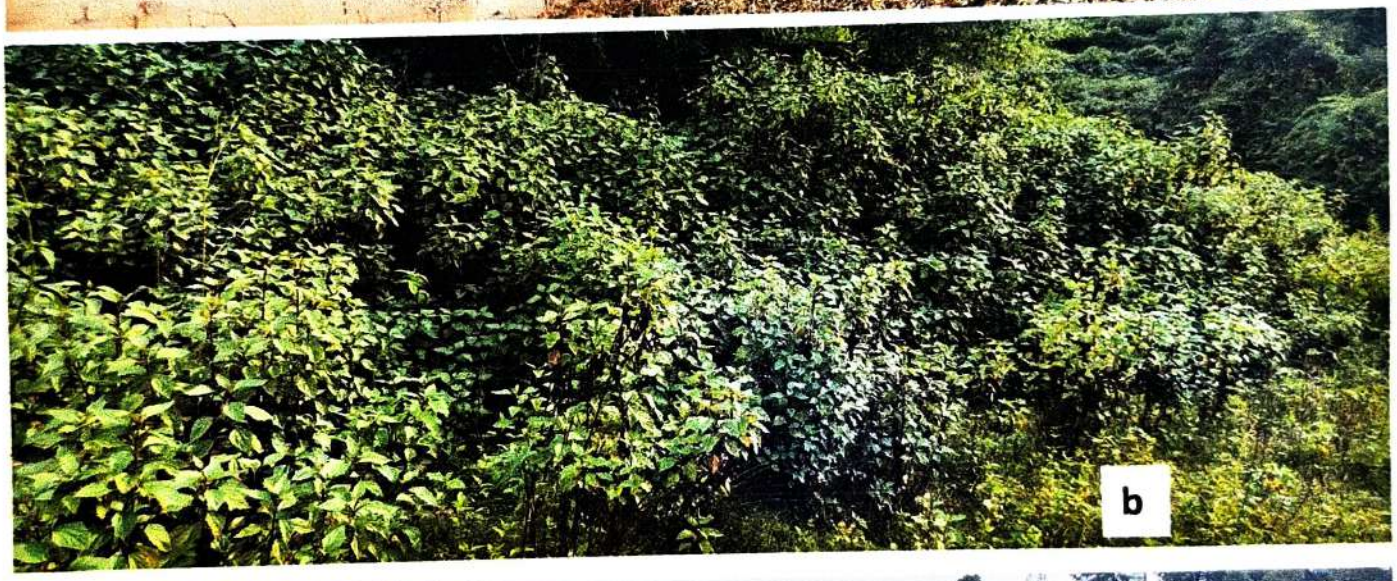
प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. मण्डलायुक्त, गढ़वाल/कुमाऊँ।
2. समस्त जिलाधिकारी, उत्तराखण्ड।
3. सदस्य सचिव, राज्य स्तरीय पर्यावरण प्रभाव आंकलन प्राधिकरण, उत्तराखण्ड।
4. सदस्य सचिव, उत्तराखण्ड पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड, देहरादून।
5. निदेशक, भारतीय सुदूर संवेदन संस्थान, देहरादून।
6. निदेशक, वाडिया हिमालय भूविज्ञान संस्थान, देहरादून।
7. निदेशक, आई0आई0टी0 रूड़की।
8. गार्ड फाइल।

आज्ञा से,

(हनुमान प्रसाद तिवारी)
उप सचिव

a


b

c

614